PREFACE

The **'FOCUS'** *is published by the Kerala Legislature Secretariat for the use of the members of the Kerala Legislative Assembly. It is a digest containing articles and excerpts from books on subjects of current intellectual, political, social and cultural interest, news, reports of the commissions and committees and reviews of books. The views expressed therein are those of the authors and do not necessarily reflect the views of the Kerala Legislature Secretariat.*

Materials reproduced from other sources may not be republished in any form. Inquiries regarding permission for publication may be addressed directly to the sources cited.

`

S.V. UNNIKRISHNAN NAIR ,
SECRETARY ,
KERALA LEGISLATIVE ASSEMBLY.

Providing Sexuality Education

R. Rochin Chandra & Bhaskar Kumar

In a recent judgment, the Madras High Court ruled that courts should not be influenced by misconceptions that children are likely to lie in cases of sexual abuse or that they are tutored by parents to make false statements in court. While these observations are welcome, the attitude of the defence lawyer in this case was seriously problematic. He made several objections to the testimony of the child witness, citing reasons such as the possibility of influence of pretrial conversations on the child, delay in disclosing the abuse, and the possibility of false reporting.

Defence questions

The attitude of defence lawyers reflects a structural problem in the legal system, for it is biased and derogatory towards victims of child sexual abuse. Defence questions are hostile, often sexually explicit, and structured to imply that lack of resistance means consent. To discourage this controversial practice, one of the guidelines in *Sakshi v. Union of India* (2004) requires questions in cross-examination to be routed to the prosecutrix through the Presiding Officer, to prevent harassment and intimidation by the defence counsel. However, this is not an established practice and happens only when cross-examination gets unacceptably offensive and objectionable.

Compounding the problem is the fact that child witnesses don't understand the confusing questions of defence counsel. This makes them vulnerable and they end up giving vague answers. Also, as children typically delay disclosure of abuse (one third of them wait at least a year), chances are that medical evidence may go undetected or get lost, thus hampering their chances of securing justice. Delayed disclosure also makes it difficult for child witnesses to recall specific details of the abuse, which

makes it easier for the defence to disprove allegations. So, the moot question is, what policy should be adopted to address the concerns of delayed reporting of abuse and brutal cross-examination of child witnesses?

Drawing from the interim findings of DignityProtect, a field action project of the Centre for Criminology and Public Policy, we propose that children be educated not only about the nature of sexual abuse and but also the procedures to invoke formal justice mechanisms. For this, it is imperative to introduce sexuality education in the school curriculum, underpinned by concepts of criminology and criminal justice.

Learning the names of body parts

Children need to learn the names of body parts instead of using euphemisms. In trial proceedings, defence lawyers ask specific and inappropriate questions, which require child witnesses to describe the details of abuse including the behaviour of the accused. Not knowing how to narrate what exactly happened to them, children typically provide vague and sketchy responses (‘he hurt me there’ or ‘I didn’t feel right or comfortable when he touched me there’) instead of using standard terms that describe body parts. Defence lawyers often capitalise on these responses and undermine the credibility of the witness while judges are less inclined to believe such incoherent accounts.

Indeed, there is a compelling need to increase the awareness of the legal system about child-sensitive communication. But more essentially, children should be provided sexuality education so they can be equipped with the right vocabulary to talk about sexual abuse, without either trivialising it or obfuscating judicial actors. Teaching the correct names of private parts will also reduce the shame and stigma associated with talking about them.

Skills learnt through sexuality education will prepare children to recognise potentially inappropriate behaviour, understand the different emotions that come with

feeling ‘unsafe’, verbalise abuse to seek help from adults, and disclose abuse promptly. They will also be able to understand grooming behaviours which are subtle, methodical and even escalating. Sexuality education will thus significantly reduce the likelihood of delayed disclosure and subsequent healing of injury on the body, which often results in loss of vital forensic evidence.

The justice process appears frightening to child survivors because no one has educated them about the practices of the court. Besides, unawareness of how and who to report the abuse goes against their interest. Sexuality education will thus allow children to gain knowledge about the most effective ways to respond to sexual abuse and the probative value of forensic evidence in improving justice outcomes. It will prepare them adequately for courts while also helping them manage their expectations and psychological state throughout the legal process.

The Hindu,

06 November 2019.

The false allure of English-medium schooling

Anjali Mody

The Y.S. Jaganmohan Reddy government in Andhra Pradesh is set to make all government elementary schools ‘English-medium’ from the next academic year. There has been the expected party-political denouncement of the decision, despite the fact that it is really just the scaling up of a policy proposal made during N. Chandrababu Naidu’s tenure, when English was introduced as the medium of instruction in a select number of schools as a pilot project.

The push for English as the medium of instruction in government schools in Andhra Pradesh, as in other States including Karnataka and Tamil Nadu, is due to two related factors. First, there is a belief that English-medium schooling can guarantee good jobs. Second, economically constrained families are shifting their children from free government schools to private English-medium schools. It is to try and reverse this trend (which also poses a threat to government teaching jobs) that many State governments have made at least some of their schools English-medium or started English-medium sections.

Research, from India and across the world, shows that children who get educated in their mother tongue learn better than those who start school in a new language. A new language in the early school years, especially one that is not used outside school, can become a barrier to learning. This is also plain common sense: if a child speaks or understands the classroom language, engaging with new concepts, ideas and information is easier, as is learning to read and write. Even researchers who advocate privatisation of schools as a quality improvement measure accept that English-medium schools are not the solution. A study of learning outcomes in government and private elementary schools in Andhra Pradesh has found that children perform best in Telugu-medium schools.

Ignoring the evidence

Governments, while making policy changes favouring English-medium schools, have ignored the evidence. For politicians, it is a win-win situation — they are able to give a mass of voters what they appear to want, at no significant additional cost. For the influential middle class, it is comforting to believe that poor children are getting a leg-up through English-medium government schools. Even some Dalit intellectuals who claim to speak for the most vulnerable hold that it is English-medium schools that will emancipate them, and that those who disagree are hell-bent on retaining the status quo.

Even ignoring all the evidence about language and learning, what sort of English-medium schools does the government promise? At the very minimum, such schools will need teachers who, apart from being knowledgeable in the subjects they teach, are also fluent in the medium of instruction. No State government can claim that a majority of teachers, especially in elementary schools, are English-fluent, not even the ones who teach English. The vast majority of them have had their entire education in their mother tongue or the State language, and have spent their working lives teaching in that language. With rare exceptions, any English they have is bookish. 'Retraining' them, through short-term language courses, would not transform them into teachers for English-medium schools. On the contrary, it will handicap them, making the best of them resentful, and the disinterested even more so.

In-egalitarian system

The problem lies not in the medium of instruction, but in an in-egalitarian education system that is completely skewed in favour of the intergenerationally privileged. This is a system whose design — from the annual school calendar to the syllabus and textbooks to teacher engagement to the high-stakes board exams — ignores the vastly different socioeconomic realities of a majority of children. The focus on English medium pulls a veil over these knottier problems.

Politicians and the middle class (whose powerful voices make or influence policy) have for too long promoted the canard that if you give everyone the "same thing" — in this case English-medium schools — it makes everything equitable. Making Telugu-educated school teachers instruct children, with no English, in English will not transform Andhra Pradesh government schools into institutions of the kind Mr. Jaganmohan Reddy's children go to. On the contrary, such schools will be a parody of the elite schools, like the 'affordable' private English-medium schools that children most often move to from government schools. In these schools, teachers with barely any or no English read from English textbooks and use the mother tongue or State language to communicate; students have to cram the English textbooks or prepared answers for their tests. The result is that they develop a hold over neither their mother tongue/State language nor English.

This is what the government English-medium schools will offer, with the only difference that they will be free. This sort of 'English-medium education', far from making education more equitable and closing the social gap, will accentuate inequity.

A government really concerned about education and making English accessible to poor children in government schools should focus on the children's natural receptiveness to new languages by teaching English as a language. Investing in modern language-teaching education (not short-term training) for English-language school teachers is essential. Anything else is just an eyewash that people will soon be wise to.

The Hindu,

18 November 2019.

Turning the policy focus to child undernutrition

Sunny Jose

The Comprehensive National Nutrition Survey (CNNS) report, brought out recently by the Ministry of Health and Family Welfare, assumes salience, especially against two important factors. One, the latest Global Hunger Index (GHI), 2019 ranks India at the 102nd position out of 117 countries. Two, India's past performance in reducing child undernutrition has been rather mixed: there was a moderate decline in stunting but not in wasting. Between 2005-06 and 2015-16, child stunting and the condition of being underweight declined by 10% and 7% points, respectively. In wasting, the decline was a paltry 1% point. These factors make the CNNS (2016-2018) report timely and important.

The report covers dimensions of nutrition, some of which are new and important, and thereby heralds a new beginning in collecting national level nutrition data. It reveals that India has sustained its progress made in reducing the number of stunted and underweight children in the last decade. Despite such sustained decline, the present stunting level still belongs to the threshold level of 'very high'. Hence, what is of urgent requirement is increasing the rate of decline. Though there is no magic policy wand to reduce stunting drastically within a short span of time, the CNNS report draws our attention to an all too familiar factor, which has not received the necessary attention.

Educated mothers

Stunting among children under four years came down from 46% to 19%, a whopping 27% points decline, when maternal education went up from illiteracy/no schooling to 12 years of schooling completed. This phenomenal decline was also true for the number of underweight children. The difference was close to the gap between the poorest and richest wealth groups. It is next to impossible to transform

poorest households into richest so soon. However, increasing the educational attainment of women significantly is certainly feasible. Women's education, besides being of instrumental significance, has an intrinsic worth of its own. Possibly, as studies suggest, women's secondary education might be capturing the cumulative effects of household wealth, women's empowerment and knowledge and health-seeking behaviour.

Ending open defecation and enhancing access to safe water and sanitation are indeed appropriate policy goals, which need to be sustained. However, ending open defecation alone will not reduce stunting phenomenally, as is evident from the experience of Bangladesh. Also, the so-called Muslim advantage in child mortality in India — relatively lower child mortality among Muslims compared to Hindus — which occurs ostensibly due to the former's better sanitation and hygiene practices, does not translate into a similar stunting advantage among Muslims. Unlike child mortality, child stunting levels remain almost the same between Muslims and Hindus.

More efforts, besides ending open defecation, are required, if we are to accelerate the decline in child stunting. One related aspect, which is yet to be firmly embedded into nutrition policy, is dietary diversity. It is important to move away from the present focus on rice and wheat, which studies denounce as 'staple grain fundamentalism,' of Public Distribution System (PDS), to a more diversified food basket, with an emphasis on coarse grains. It would be worth including millets in the PDS on a pilot basis, in States where stunting levels are high. Evidence suggests that dietary diversity is indeed good for reducing iron deficiency anaemia, levels of which also remain high in India. It may be useful learning from the virtues, in terms of food habits, of the marginalised than from the vices of the privileged groups. The rising obesity among the latter is a cause for concern, and is an emerging public health problem in India which demands equal attention.

Decline in wasting

What about child wasting, in which India’s past performance has been rather poor? Here, the report reveals an interesting, rather surprising, turnaround. The extent of decline in wasting is larger than that of stunting: about 4% points within 22 months. This is indeed a remarkable achievement, especially against a measly decline in wasting in the last ten years: 21% in 2015-2016 from 19.8% in 2005-2006. A closer look at the performance of States reveals that Uttarakhand, Arunachal Pradesh, Gujarat, Punjab and Haryana have reduced wasting by 10% points or more within just 30 months or less, the best performer being Uttarakhand that has reduced wasting by 14% points.

While a fair measure of decline in wasting, consistent with that of stunting, is expected, the magnitude in this case appears rather high. This is especially so, as all these five States had witnessed an increase in wasting during the last decade, between 2005-06 and 2015-16. If the decline has actually happened, then it means that many States have achieved unprecedented decline in wasting, reversing their past poor record, within a short span of time. Surprisingly, these States have not performed equally well in reducing stunting, despite the fact that wasting and stunting share many common causes. Is this ‘empirical reality’ rightly captured by the CNNS? Or, alternatively, do these estimates indicate a possibility of some sort of anomaly in data? An independent validation would not only dispel any doubt regarding data quality but also help identify the drivers of rapid reduction in child wasting in India.

The Hindu,

20 November 2019.

The broken promise of decent and fair wages

Chandan Kumar & Raghunath Kuchik

Amidst the upheaval of debates concerning hate-violence, Article 370 of the Constitution, the temple at Ayodhya, and others, the Central government has finally woken up to examine the backbone of the Indian economy (working people), by proposing the rules to the labour Code on Wages Act 2019. Earlier in the year during the monsoon session of Parliament, the government celebrated the passage of this law, vociferously stating that the 70 years of waiting in granting the constitutional right of a guaranteed minimum wage had come to an end.

‘Starvation wages’ continue

Accordingly, it was expected that the draft rules to the Act would be a ‘game-changer’ to the status quo as far as the lives of workers in the informal sector are concerned. It was believed that informal workers — they account for 93% of the total working population and contribute to over 60% of India’s GDP — had finally been acknowledged for their contributions to the nation-building process. But it was alleged that this would revive the crisis of the current economic slowdown, as the law proposes to increase income capacity and the purchasing power of the informal workers.

The proposed framework to determine wage will continue pushing ‘starvation wages’ in India. In view of this, the draft rules proposed were received with much hope by solidarity groups and worker collectives in India. It was expected that the rules would have considered the Supreme Court of India’s landmark jurisprudence in the ‘Raptakos’ case (1991) which advocated the concept and the right of a living wage.

However, and saddeningly, an in-depth reading of the draft rules does not match this glorious picture and has in effect, by creating a façade of false promises, struck a blow against the aspirations of millions of workers in the informal sector. This has

been done by proposing the concept of a “floor wage: in the draft rules. In effect, this would mean that “starvation wages” which currently guarantees just ` 178 per day**,** will continue to exist and this government, like the ones preceding it will not go beyond “offering” “*roti*, *kapda aur makaan* (food, clothing and housing”).

One can imagine the plight of workers by just looking at the recently reported “Consumer Expenditure Survey” result; it shows the average family expenditure in rural areas to be ₹ 83 per day, and in urban areas as ₹ 134. These figures show how workers will continue to live in exploitative and marginalised conditions, where their constitutional right to a fair wage will be infringed upon by employers and the state. This despite ‘Need-Based Minimum Wage’ being a Supreme Court jurisprudence (covering nutrition, health care, education, housing and provisions for old age as well). Therefore, in the draft rules, it should have been treated as a fundamental constitutional right for every citizen of India. On these lines, it is worth mentioning that the governments of Delhi and Kerala have not only managed to achieve a living wage jurisprudence in recent years but have also set the highest living wage in India (₹ 14,842 a month in Delhi and ₹ 600 a day in Kerala).

Archaic framework as reform

The concept and intention of floor wage in the draft rules only reiterate archaic principles which were echoed by the Constitutional Bench of Supreme Court in *U. Unichoyi And Others vs. The State Of Kerala*. Here the court remarked, “In an underdeveloped country which faces the problem of unemployment on a very large scale, it is not unlikely that labour may offer to work even on starvation wages”. Unfortunately, this situation still prevails in India where the labour market preys on the excess availability of workers for whom living a precarious life is their permanent mode of existence. In such a situation, they continue to be lured to work at their will on less than minimum wages, and in exploitative conditions. A floor level wage would

only encourage and exacerbate this archaic practice and promote forced labour. Another huge concern with the law is in its provision of an arbitrary deduction of wages (up to 50% of monthly wages) based on performance, damage or loss, advances, etc.

In a country such as India, where employers, due to their higher social status, continue to exploit labour with impunity, this provision will only continue to push workers further into exploitative conditions, stamping on their bargaining power and rights of association. This will make the lives of workers worse as the draft rules do not clarify the governance and institutional structure for the "labour inspection system" in the law.

The International Labour Organisation's Labour Inspection Convention of 1947 (Convention C081) — it has been ratified by India — provides for a well-resourced and independent inspectorate with provisions to allow thorough inspections and free access to workplaces. Ignoring these provisions, the draft rules propose another ad-hoc and unclear mechanism called the "inspection scheme". All of this implies that in the absence of clarity in the draft rules, workers will not be able to demand even basic work rights in the fear of wage deductions, and will continue to be oppressed and marginalised.

All these provisions are not surprising when we consider the haste with which the law was passed by Parliament in the last monsoon session. There was not much discussion in view of the everyday survival and livelihood issues faced by millions of workers in India, due to their underprivileged social status and caste in comparison to that of employers and the state.

Therefore, it is disheartening that a law which was expected to provide economic and social justice to most of the population, now has provisions which will exploit workers further. There is no accountability from elected representatives on the broken

promises of decent and fair wages. The Labour Code on Wages Act 2019 and the draft rules have failed the lives and the aspirations of over 50 crore informal workers in India. Working people are a national asset; undermining their well-being should be considered the biggest anti-national act.

The Hindu,

25 November 2019.

Getting organ donation to tick again

J. Amalorpavanathan & C. E. Karunakaran

Organ donation day is observed with the primary objective of promoting organ donation and transplantation so that a number of persons suffering from organ failure, such as the kidneys and liver, can get a new lease of life using organs gifted by others who have lost their lives (such as in road accidents or other reasons).

Undermining altruism

As the country honours the donation process, and distributes awards to donor families — Indian Organ Donation Day is observed by the Government of India on November 30 — it also needs to reflect on certain negative perceptions that appear to be growing and undermining the altruistic donation mindset of donor families. A classic example of this is the steep drop seen in Kerala — from 76 deceased donors in 2015 to eight in 2018 — due to a perceived, however unfounded, scandal that private hospitals were declaring persons brain dead when they were not really so, in order to retrieve their organs and profit from them.

The underlying factor is the highly privatised health-care system in India and the growing trust gap between patients and doctors trapped in the profit-seeking business of tertiary care; seeking second and third opinion on patient treatment is commonplace today. While an organ comes free, as donated to society, transplanting it to another person costs anywhere between ₹ 5 lakh and ₹ 25 lakh, including profit to the hospital. Hence the unavoidable suspicion that unethical practices may take place — as highlighted in a recently published book, *Healers or Predators? Healthcare Corruption in India.* There is one more factor. The reality that a majority of accident victims who become donors are lower middle class and below, while the majority of organ recipients are from the small number of persons who can afford

transplant surgery and costly lifetime medication thereafter. The cost factor is the key reason why more than three quarters of donated hearts and lungs do not get taken.

Public hospitals cannot help

A common solution to this, advocated by many, is that public hospitals should chip in and help the poor. Very few public hospitals in the country do kidney transplants and less than five do liver and heart transplants. Should they get involved much more? The answer is, no. In a country where public spend on health care remains an abysmal 1.2% of GDP — less than a third of what even some developing countries spend — priority should be on spending the limited allocation on areas that would benefit the greatest number of persons. Which is why a World Health Organisation Consultative Group in its 2014 report points to a study in Thailand which finds that money spent on dialysis can save 300 times more healthy life years if spent on tuberculosis control. It considers expansion of low- and medium-priority services before near-universal coverage of high priority services as an “unacceptable trade-off” and does not include dialysis or organ transplantation even in the low-priority category. A given amount, if spent on organ failure prevention will save many more lives than if spent on organ transplant.

Faultlines and solutions

Are there any solutions to these issues of trust gap and inequality? Only steps to moderate are possible in these deep-rooted societal fault lines. One usual approach is to regulate hospitals through Acts and Rules. In the 25th year of the Transplantation of Human Organs Act, 1994 , it is time to revisit its effectiveness. Substitution of bureaucratic procedures for hospital and transplant approval by self-declaration and mandatory sample verification involving civil society will improve compliance — as proved in other countries — and will also help get more hospitals involved. Further amendment is needed to ensure full State autonomy in this area, avoiding the Central government’s interference in organ distribution, which is now demotivating many

hospitals. Apart from this, all State organ distribution agencies need to make their operations fully transparent. Steps such as making online organ distribution norms and the full details on every organ donation will help build public confidence in the system.

As for “organs from poor to rich” some moderation of the inequality in our country is called for, especially as India figures in the top 10% of unequal countries in the world and among the top 10% of high proportion population spending more than a tenth of their income on health. This must also be considered in light of the fact that the organ comes totally free to a hospital from a donor. One approach could be to mandate that every third or fourth transplant done in a private hospital should be done free of cost to a public hospital patient. This will amount to cross-subsidisation, with the hospital, the doctor and the recipient footing the bill for free surgery to the section of the population that donates a majority of organs. This may not please present stakeholders in this field but they need to avoid the tendency to sweep inconvenient issues under the carpet and discuss seriously how to address the trust gap and inequality that are factors impacting family consent for organ donation.

The Hindu,

30 November 2019.

പൊതുവിവരങ്ങൾ

ആഫ്രിക്കയുടെ കൊമ്പിൽ സമാധാന നൊബേൽ

എ.എം. ഷിനാസ്

അതിരൂക്ഷമായ വംശീയപോരാട്ടങ്ങളും ആഭ്യന്തര യുദ്ധങ്ങളും രാജ്യങ്ങൾ തമ്മിലുള്ള കൂട്ടക്കൊലകളും നിലനിന്നിരുന്ന ആഫ്രിക്കൻ ഭൂമികയെ സമാധാനത്തിന്റെ പാതയിലേക്ക് നയിച്ച രാഷ്ട്രത്തലവനാണ് എത്യോപ്യൻ പ്രധാനമന്ത്രി ആബി അഹമ്മദ് അലി. എറിത്രിയയുമായുള്ള നിതാന്തശത്രുത അവസാനിപ്പിക്കാനും ജനങ്ങൾക്ക് ആശ്വാസപ്രദമായ സമാധാനസന്ദേശം നിരന്തരം പ്രചരിപ്പിക്കാനും കഴിഞ്ഞതോടെ ആബി എന്ന ജനകീയനായ നേതാവ് രൂപപ്പെടുകയായിരുന്നു. ഇത്തവണത്തെ സമാധാന നൊബേൽ പുരസ്കാരം നേടിയ ആബി അഹമ്മദ് അലിയുടെ രാഷ്ട്രീയ ജീവിതത്തെക്കുറിച്ചും ആഫ്രിക്കൻ രാഷ്ട്രങ്ങളുടെ ആന്തരിക സംഘർഷങ്ങളെക്കുറിച്ചും പറയുന്നു.

സമാധാന നൊബേൽ പുരസ്കാരം നേടിയ എത്യോപ്യൻ പ്രധാനമന്ത്രി ആബി അഹമ്മദ് അലിയുടെ രാഷ്ട്രീയ അനന്യത തിരിച്ചറിയാൻ 2018 ഒക്ടോബർ 10-ന് എത്യോപ്യയുടെ തലസ്ഥാനമായ ആഡിസ് അബാബയിൽ അരങ്ങേറിയ അസാധാരണമായ സംഭവങ്ങളുടെ ഏതാനും മണിക്കൂറിലെ ദൃശ്യാവലോകനം നടത്തേണ്ടിവരും. അന്ന് നൂറുകണക്കിന് സൈനികർ സായുധരായി പ്രധാനമന്ത്രി അഹമ്മദ് അലിയുടെ ഓഫീസിലേക്ക് മാർച്ച് ചെയ്തു. ആഡിസ് അബാബയിലെ ജനങ്ങൾ ഇതൊരു പട്ടാള അട്ടിമറിയാണെന്ന് കരുതി പരിഭ്രാന്തരായി. റോഡ് ഗതാഗതം തടസ്സപ്പെട്ടിരുന്നു എന്നുമാത്രമല്ല ഇന്റർനെറ്റും വിച്ഛേദിക്കപ്പെട്ടിരുന്നു. ആബിയുടെ ധീരമായ പരിഷ്കരണങ്ങളെ എതിർക്കുന്ന പഴഞ്ചൻ നേതാക്കൾ തിരിച്ചടിക്കുകയാണെന്ന പ്രതീതിയാണ് ജനങ്ങൾക്കുണ്ടായത്. സൈനികർ പ്രധാനമന്ത്രിയുടെ ഓഫീസ് വളഞ്ഞ് ഉപരോധം ഏർപ്പെടുത്തി. യാതൊരു കൂസലുമില്ലാതെ ആബി അഹമ്മദ് സൈനികരെ സമീപിച്ച് എന്താണ് പ്രശ്നമെന്ന് ആരാഞ്ഞു. ശമ്പളം വർധിപ്പിക്കണമെന്നതായിരുന്നു സൈനികരുടെ ആവശ്യം. സൈനികരോട് തമാശ പറഞ്ഞ് ചിരിച്ച് സംസാരിക്കുമ്പോൾ ആബി തന്റെ മേൽക്കുപ്പായം ഊരിമാറ്റി സൈനികരെ ഒരു സൗഹൃദ പുഷ്അപ് (push up) മത്സരത്തിന് ക്ഷണിച്ചു. ഉള്ളംകൈയും കാൽപ്പാദങ്ങളും നിലത്തൂന്നി

താഴ്ന്നുയരുന്ന ആ വ്യായാമത്തിൽ സൈനികരെല്ലാം പങ്കുചേർന്നു. ഒടുവിൽ സൈനികർ ബാരക്കുകളിലേക്ക് തിരിച്ചു പോയി. ഇതേപ്പറ്റി എത്യോപ്യൻ സൈന്യത്തിലെ ലെഫ്റ്റനന്റ് കേണലും സൈബർ സുരക്ഷാ മേധാവിയുമായിരുന്ന ആബി പിന്നീട് പറഞ്ഞു: "ആ സാഹചര്യം മിക്കവാറും വഷളാകുമായിരുന്നു. പക്ഷേ, സൈനികരെ സമാധാനിപ്പിക്കാൻ, അവരുടെ ആവലാതികൾ ശമിപ്പിക്കാൻ സൈന്യം ചെയ്യുന്ന ചില ഏർപ്പാടുകളാണ് ഇത്തരം വ്യായാമങ്ങൾ".

21-ാം നൂറ്റാണ്ടിൽ ലോകത്തെ കരുപ്പിടിപ്പിക്കുന്ന രാഷ്ട്രനേതാക്കളിൽ പലരും അതിദേശീയവാദത്തിന്റെയും പോപുലിസ്റ്റ് രാഷ്ട്രീയത്തിന്റെയും യാഥാസ്ഥിതിക മനോഭാവത്തിന്റെയും പരനിന്ദാശീലത്തിന്റെയും പിടിയിലമരുന്ന കാഴ്ചയാണ് നമുക്ക് മുൻപിലുള്ളത്. അമേരിക്കയിലെ ട്രംപായാലും ബ്രിട്ടനിലെ ബോറിസ് ജോൺസണായാലും തുർക്കിയിലെ എർദോഗനായാലും ചൈനയിലെ ഷിൻപിങ് ആയാലും മെക്സിക്കോയിലെ ബൊൽസരാനോ ആയാലും ഫിലിപ്പീൻസിലെ റോഡിഗ്രോ ഡ്യുർട്ടെ ആയാലും സൗദിയിലെ മുഹമ്മദ് ബിൻ സൽമാനായാലും ഇന്ത്യയിലെ നരേന്ദ്രമോദിയായാലും ഇതാണവസ്ഥ. പക്ഷേ ആബി ഇവരെപ്പോലെയല്ല. 2018 ഏപ്രിൽവരെ ഏകാധിപതികളായ ഭരണാധിപന്മാർ അടക്കിഭരിച്ചുപോന്ന, ഇപ്പോഴും ആഫ്രിക്കയിലെ ഏറ്റവും സ്വേച്ഛാധിപത്യ സ്വഭാവമുള്ള രാഷ്ട്രീയ മുന്നണിയായി പരക്കെ വിലയിരുത്തപ്പെടുന്ന എത്യോപ്യൻ പീപ്പിൾസ് റെവല്യൂഷനറി ഡെമോക്രാറ്റിക് ഫ്രണ്ട് ആബിയെ പ്രധാനമന്ത്രിയായി അവരോധിച്ചെങ്കിലും ആ മുന്നണിയുടെ സഹജസ്വേച്ഛാധിപത്യ സ്വഭാവത്തിന് കടകവിരുദ്ധമായിരുന്നു 2018 ഏപ്രിൽ 2-ന് പ്രധാനമന്ത്രിയായതുമുതൽ ആബിയുടെ രാഷ്ട്രീയചര്യകൾ. വളരെ മുൻപുതന്നെ ജനാധിപത്യ ഭരണക്രമം വേരോടിയിട്ടുള്ള രാഷ്ട്രങ്ങളിൽ പോപുലിസം ജനാധിപത്യമൂല്യങ്ങളെ അകത്തുനിന്നുതന്നെ തുരങ്കം വയ്ക്കുമ്പോൾ ഭരണാധിപനായി 18 മാസം കഴിയുമ്പോൾതന്നെ ആബിക്ക് കിട്ടിയ അംഗീകാരം നേരത്തേ ആയിപ്പോയി എന്ന വിമർശനത്തിന് നോർവീജിയൻ നൊബേൽ സമിതി നൽകിയ വിശദീകരണം ശ്രദ്ധാർഹമാണ്: 'ആബിക്ക് പുരസ്കാരം നൽകിയത് അനുരഞ്ജനത്തിനും ഐക്യത്തിനും സാമൂഹികനീതിക്കും വേണ്ടി അദ്ദേഹം ചുരുങ്ങിയ കാലയളവിൽ നൽകിയ സംഭാവനയ്ക്കും പ്രോത്സാഹനത്തിനുമാണ്. ഇതൊരു വലിയ

തുടക്കമാണ്. അതിനുള്ള അംഗീകാരവും അത് പൂർവാധികം ശുഷ്കാന്തിയോടെ മുന്നോട്ട് കൊണ്ടുപോകാനുള്ള പ്രോത്സാഹനവുമാണ് ഈ നൊബേൽ സമ്മാനം.'

ആഫ്രിക്കയുടെ കൊമ്പ് (Horn of Africa) എന്നറിയപ്പെടുന്ന, കൊമ്പിനോട് രൂപസാദൃശ്യമുള്ള ഭൂപ്രദേശത്തുള്ള രാജ്യങ്ങളാണ് എറിത്രിയ, എത്യോപ്യ, സൊമാലിയ, ജിബോട്ടി എന്നിവ. ആഫ്രിക്കൻ ഭൂഖണ്ഡത്തിലെ ഏറ്റവും സംഘർഷനിർഭരവും അസ്ഥിരവും ദരിദ്രവുമായ മേഖലയാണിത്. രാജ്യങ്ങൾ അന്യോന്യമുള്ള യുദ്ധങ്ങൾ മൂലവും രാജ്യങ്ങൾക്കകത്ത് നടക്കുന്ന ആഭ്യന്തരയുദ്ധങ്ങൾ കാരണവും പതിറ്റാണ്ടുകളായി സഹിച്ചുപോരുന്നവരാണ് ഈ രാജ്യങ്ങളിലെ ജനങ്ങൾ. രാഷ്ട്ര-മേഖല-പ്രാദേശിക തലങ്ങളിൽ നടക്കുന്ന സംഘർഷങ്ങളിൽ ഭരണകൂടങ്ങളും അതിദേശീയവാദികളും എത്നിക് വിഭാഗങ്ങളും മതതീവ്രവാദ സംഘടനകളും തന്മാപ്രതിരോധ സംഘങ്ങളും നിമഗ്നരാണ്. ഒറോമോ, എംഹറോ, ത്രിഗെയ്, സൊമാലി, അഫാർ, സിഡാമോ, ഗമോ, അപർ, ഹദിയച, തിഗ്രായ് എന്നിവയുൾപ്പെടെ എൺപതോളം വംശീയ (Ethnic)വിഭാഗങ്ങളുണ്ട് എത്യോപ്യയിൽ. ഇവയിൽ 34.5 ശതമാനം ഒറോമോസും 27 ശതമാനം എംഹറോസും ആറ് ശതമാനത്തിനടുത്ത് സൊമാലികളും തിഗ്രായ് വിഭാഗക്കാരുമാണ്. ഇവരിൽ 62 ശതമാനം ക്രിസ്ത്യാനികളും 39 ശതമാനം മുസ്ലീങ്ങളുമാണ്. ഒരു ചെറുജൂതസമൂഹവുമുണ്ട് എത്യോപ്യയിൽ. തിഗ്രായ് വിഭാഗമാണ് 2018 ഏപ്രിൽ വരെ ഭരണകർത്താക്കളായിരുന്നത്. ഭൂരിപക്ഷ വംശീയ വിഭാഗമായ ഒറോമോസുകൾ ഉൾപ്പെടെയുള്ളവർക്ക് തങ്ങൾ രാഷ്ട്രീയമായും സാമ്പത്തികമായും സാംസ്കാരികമായും പ്രാന്തവത്കരിക്കപ്പെടുന്നു എന്ന നീരസവും അതിൽ കടുത്ത പ്രതിഷേധവുമുണ്ടായിരുന്നു. 2016-ൽ ഒറോമോ വിഭാഗം സായുധകലാപത്തിലേക്ക് നീങ്ങിയപ്പോൾ എംഹറോ വിഭാഗവും കലാപക്കൊടി ഉയർത്തി. ഇ.പി.ആർ.ഡി.എഫ്. മുന്നണിയുടെ പ്രധാനമന്ത്രിയായിരുന്ന ഹാലി മരിയം ഡിസേഗൻ ഗത്യന്തരമില്ലാതെ രാജിവെച്ചു. അപ്പോഴാണ് ഒറോമോ വിഭാഗത്തിൽപ്പെട്ട, ഒറോമോ ഡെമോക്രാറ്റിക് പാർട്ടിയുടെ ചെയർമാനായ ആബി പ്രധാനമന്ത്രിയാകുന്നത്. ആബിയുടെ അച്ഛൻ ഒറോമോ മുസ്ലീമും അമ്മ എംഹാര വിഭാഗത്തിലുള്ള ഓർത്തഡോക്സ് ക്രിസ്ത്യാനിയുമാണ്. ആബിയുടെ ബാല്യകാല

പേര് ആബിയോട്ട് എന്നായിരുന്നു. വിപ്ലവം എന്നർത്ഥം. 1974-ലെ കമ്യൂണിസ്റ്റ്-മാർക്സിസ്റ്റ്-ലെനിനിസ്റ്റ് വിപ്ലവത്തിനുശേഷം എത്യോപ്യയിൽ കുട്ടികൾക്ക് ആബിയോട്ട് എന്ന് പേരിടുന്നത് ഒട്ടൊക്കെ സാധാരണമായിരുന്നു. ഈ മാർക്സിസ്റ്റ് അജൻഡയെ അട്ടിമറിച്ചാണ് 1991-ൽ ഇ.പി.ആർ.ഡി.എഫ്. (എത്യോപ്യൻ പീപ്പിൾസ് റെവല്യൂഷണറി ഡെമോക്രാറ്റിക് ഫ്രണ്ട്) അധികാരം പിടിച്ചെടുക്കുന്നത്. കംപ്യൂട്ടർ സയൻസിൽ ബിരുദവും ട്രാൻസ്ഫോർമേഷണൽ ലീഡർഷിപ്പിൽ ലണ്ടനിലെ ഗ്രീൻവിച്ച് സർവ്വകലാശാലയിൽ നിന്ന് ബിരുദാനന്തര ബിരുദവും ആസിഡ് അബാബ സർവ്വകലാശാലയിൽ നിന്ന് മതാന്തര സംഘർഷങ്ങളെക്കുറിച്ചുള്ള പഠനത്തിന് ഗവേഷണബിരുദവും നേടിയ ആബിയുടെ ജീവിത പങ്കാളി എംഹറോ വിഭാഗത്തിലെ സിനാഷ് തയച്ചിവ് ആണ്. സൈനിക ഉദ്യോഗസ്ഥരായിരിക്കെയാണ് ഇരുവരും പരിചയപ്പെട്ടത്. ഒറോമോ, എംഹാറിക, തിഗ്രിയൻ, ഇംഗ്ലീഷ് ഭാഷകൾ ആബിക്ക് നന്നായി അറിയാം. ഈയൊരു സാംസ്കാരിക വൈവിധ്യഭൂമികയാണ് ആബി എന്ന വ്യക്തിയെയും അദ്ദേഹത്തിന്റെ കാഴ്ചപ്പാടുകളെയും കരുപ്പിടിപ്പിച്ചത്.

പ്രധാനമന്ത്രിയായ ഉടനെ ആബി ചെയ്ത സുപ്രധാന കാര്യം അയൽരാജ്യമായ എറിത്രിയയുമായുള്ള വൈരനിര്യാതനബന്ധം അടിമുടി പൊളിച്ചെഴുതുക എന്നതായിരുന്നു. 1991-ൽ എത്യോപ്യയിൽ നിന്ന് സ്വാതന്ത്ര്യം നേടിയ എറിത്രിയയുമായി 1998-2000 കാലഘട്ടത്തിൽ വിനാശകരമായ അതിർത്തിയുദ്ധം നടന്നിരുന്നു. എൺപതിനായിരം പേർ കൊല്ലപ്പെടുകയും അതിർത്തിക്ക് അപ്പുറവും ഇപ്പുറവുമായി ആയിരക്കണക്കിന് കുടുംബങ്ങൾ യാതൊരു ബന്ധവുമില്ലാതെ വേർപെട്ടുപോകുകയും ചെയ്തു ആ യുദ്ധത്തിൽ. അന്നുതൊട്ട് 2018 വരെ 'യുദ്ധവുമില്ല, സമാധാനവുമില്ല' എന്ന ശത്രുതാപരമായ ബന്ധമാണ് ഇരുരാജ്യങ്ങൾക്കും ഉണ്ടായിരുന്നത്. മന്ത്രിസഭയെപ്പോലും അറിയിക്കാതെ ആബി അഹമ്മദ് എറിത്രിയയുടെ തലസ്ഥാനമായ അസ്മാരയിലേക്ക് പറന്ന് ആ രാജ്യത്തിന്റെ പ്രസിഡന്റായ ഐസായെസ് ഫിവർക്കിയെ കണ്ട് ചർച്ച നടത്തി ദിവസങ്ങൾക്കകം രണ്ടു രാജ്യങ്ങളും അതിർത്തിയുദ്ധം അവസാനിച്ചതായി പ്രഖ്യാപിച്ചു. ഈ നാടകീയ കൂടിക്കാഴ്ചയെക്കുറിച്ച് ആബി പറഞ്ഞു: "മാപ്പ് ബോധത്തെ സ്വതന്ത്രമാക്കുന്നു. ഞങ്ങൾ അനുരഞ്ജനത്തിലെത്തി എന്ന്

പറയുന്നതിന്റെ അർഥം മാപ്പിന്റെയും സ്നേഹത്തിന്റെയും മാർഗം ഞങ്ങൾ തിരഞ്ഞെടുത്തു എന്നാണ്. ഫിവർക്കിയുമായി സംസാരിക്കുമ്പോൾ ഞാൻ ചോദിച്ചത് എത്യോപ്യക്കാർ അസ്മാരയിൽ വരുമ്പോൾ താമസിക്കാൻ മതിയാംവണ്ണം ഹോട്ടലുകൾ ഉണ്ടോ എന്നാണ്. അപ്പോൾ ഫിവർക്കി പറഞ്ഞത് താൻ ബാൽക്കണിയിൽ കഴിയുമെന്നും തന്റെ വീട് എത്യോപ്യക്കാർക്കായി തുറന്നുകൊടുക്കുമെന്നുമാണ്. സ്നേഹമാണ് എപ്പോഴും ജയിക്കുന്നത്. മറ്റുള്ളവരെ കൊന്നൊടുക്കുന്നത് പരാജയമാണ്. ഞങ്ങളെ വിഭജിക്കാൻ ശ്രമിച്ചവരോട് എനിക്ക് പറയാനുള്ളത് അവർ വിജയിച്ചിട്ടില്ല എന്നാണ്."

1936-ൽ ഇറ്റാലിയൻ ഫാസിസ്റ്റായ മുസ്സോളിനി അബിസീനിയ (ഇന്നത്തെ എത്യോപ്യ) പിടിച്ചടക്കുമ്പോഴാണ് എറിത്രിയയിലും അധിനിവേശം നടത്തിയത്. രണ്ടാം ലോകമഹായുദ്ധത്തിനുശേഷം 1950-ൽ എറിത്രിയയെ എത്യോപ്യയുടെ ഭാഗമാക്കി ഒരു ഫെഡറേഷൻ രൂപവത്കരിച്ചു. 1961-ൽ എറിത്രിയ സ്വാതന്ത്ര്യസമരം ആരംഭിച്ചു. 1962-ൽ എത്യോപ്യ ഫെഡറേഷൻ അവസാനിപ്പിക്കുകയും എറിത്രിയയെ പിടിച്ചടക്കി എത്യോപ്യയോട് കൂട്ടിച്ചേർക്കുകയും ചെയ്തു. 30 കൊല്ലം നീണ്ടുനിന്ന യുദ്ധത്തിനൊടുവിൽ 1993-ൽ എറിത്രിയയെ സ്വതന്ത്ര്യ രാജ്യമായി അന്താരാഷ്ട്ര സമൂഹം അംഗീകരിച്ചു. അഞ്ചുവർഷത്തിനുശേഷം അതിർത്തിയിലെ ബാദ്മി എന്ന പ്രദേശത്തെച്ചൊല്ലി ഇരുരാജ്യങ്ങളും യുദ്ധം തുടങ്ങി. 2000-ൽ പ്രത്യക്ഷയുദ്ധം അവസാനിച്ചുവെങ്കിലും 2018 ഏപ്രിലിൽ ആബി അധികാരത്തിൽ വരുന്നതുവരെ യുദ്ധസമാന അന്തരീക്ഷമായിരുന്നു ഇരുരാജ്യങ്ങൾക്കുമിടയിൽ.

പ്രധാനമന്ത്രിയായ ഉടനെ ആബി ചെയ്ത കാര്യങ്ങളിലൊന്ന് മന്ത്രിമാരുടെ എണ്ണം 28-ൽ നിന്ന് 20 ആയി കുറയ്ക്കുകയും പത്ത് വനിതാമന്ത്രിമാരെ നിയമിക്കുകയും ചെയ്തു എന്നതാണ്. അവർക്ക് അപ്രധാന വകുപ്പുകളല്ല കൊടുത്തത്. പ്രതിരോധമന്ത്രി അഫർ പ്രവിശ്യയിൽ നിന്നുമുള്ള മുസ്ലീം വനിതയായ ഐഷ അഹമ്മദാണ്. പുതുതായി സൃഷ്ടിച്ച സമാധാന മന്ത്രാലയം. (Ministry of Peace) ഭരിക്കുന്നത് മുസ്ലീം സ്ത്രീയായ മുഫെരിയാത്ത് കമിൽ ആണ് (ജോർജ് ഓർവെലിന്റെ 1984 എന്ന നോവലിൽ സമാധാനമന്ത്രാലയം,

യുദ്ധം നടത്താനുള്ള സർക്കാർ വകുപ്പായിരുന്നു എന്നോർക്കുക!). മുൻപ് എത്യോപ്യക്കാരുടെ പേടിസ്വപ്നമായിരുന്ന ഇന്റലിജന്റ് സർവ്വീസിനെയും പോലീസിനെയും നിരീക്ഷിക്കാനും നിയന്ത്രിക്കാനുമാണ് സമാധാന മന്ത്രാലയം ഉണ്ടാക്കിയത്. ഇപ്പോൾ ഹിജാബ് ധരിച്ച സ്ത്രീകളാണ് രാജ്യസുരക്ഷ കൈകാര്യം ചെയ്യുന്നത്. തെരഞ്ഞെടുപ്പ് കമ്മിഷന്റെ തലവനായി രാഷ്ട്രീയവിമതനായിരുന്ന ബിർറ്റുകോൻ മിഡെക്സെയെയും ധനകാര്യമന്ത്രിയായി സൊമാലി പ്രവിശ്യയിൽ നിന്നുള്ള അഹമ്മദ് റഷിഡെയും നിയമിതരായി. എത്യോപ്യയുടെ ആദ്യ പ്രസിഡന്റായി ആബി തിരഞ്ഞെടുത്തതും ഒരു വനിതയെത്തന്നെ - സാഹ്‌ലെ വൊർക് ആണ് ഇപ്പോഴത്തെ പ്രസിഡന്റ്. ഈ നിയമനത്തിന്റെ പ്രതീകാത്മകമാനം വലുതാണ്; എത്യോപ്യയിൽ പ്രസിഡന്റിന് ശുഷ്കമായ അധികാരങ്ങളേ ഉള്ളൂവെങ്കിലും. വനിതകൾക്ക് 33 ശതമാനമല്ല, 50% പ്രാതിനിധ്യം നൽകിയതിനെക്കുറിച്ച് ആബി പ്രതികരിച്ചത് ഇങ്ങനെയാണ്: "സ്ത്രീകൾ അത്ര അഴിമതിക്കാരല്ല. അവർ അവരുടെ ജോലിയെ ബഹുമാനിക്കുന്നവരാണ്. എത്യോപ്യയിൽ സമാധാനവും സ്ഥിരതയും പരിപോഷിപ്പിക്കുന്നതിൽ ഏറെ സംഭാവനകൾ നൽകിയത് സ്ത്രീകളാണ്. അവ മുന്നോട്ട് കൊണ്ടുപോകാൻ, മാറ്റത്തിന്റെ ആന്തരികത്വര രാജ്യത്തുടനീളം വ്യാപിപ്പിക്കാൻ സ്ത്രീകൾ പൊതുജീവിതത്തിലേക്ക് ഇറങ്ങണം".

മാതൃഭൂമി,

3 – 9 നവംബർ 2019.

A blow to disclosure norms

M. Sridhar Acharyulu

The Supreme Court's November 13 judgment on Right to Information (RTI) reduced the scope of 'information' and widened that of 'restrictions'. The RTI Act would never be the same after this verdict. Deviating from earlier decisions that said that 'restrictions' should be interpreted strictly and 'information' liberally, the five-judge Bench expanded the power, length and depth of exceptions under Section 8 of the Act. The verdict also restricted the understanding of the terms 'held by' and 'under the control' of a public authority, making several classes of information inaccessible to the public. If the Chief Information Commissioner's stature and autonomy were reduced by the recent parliamentary amendment to the Act, the Supreme Court judgment amounted to a direct instruction to the Central Public Information Officers (CPIOs) on how not to give information on various counts.

Still, the decision is welcome for two reasons. One, it did not deny that the apex court is a public authority and answerable under the RTI Act. Two, judicial independence will only be strengthened with greater transparency.

The 'indicative' paragraph

However, the real issue with the verdict lies in the carefully worded paragraph 59, which could potentially be used by bureaucrats to shoot down many RTI applications during the first request. Instead of empowering citizens with greater access to information, the court has instead armed public servants to kill access requests.

Here, it needs to be recalled that the Supreme Court's 2012 judgment in *Girish Ramchandra Deshpande v. Central Information Commissioner* was hitherto being used as a precedent by the Department of Personnel and Training and various CPIOs

to deny information on records of public servants. The case pertained to a Special Leave Petition on an RTI request related to the service record and assets of a serving bureaucrat. The Supreme Court held that such information could not be revealed unless there was a larger public interest demonstrated. In this case, the court held that the applicant was not able to show a bonafide public interest element and hence denied information to the person. The November 13 verdict could in effect supersede the *Girish Ramchandra Deshpande* verdict.

To cite paragraph 59 of the recent decision: "Reading of the aforesaid judicial precedents... would indicate that personal records, including name, address, physical, mental and psychological status... are all treated as personal information. Similarly, professional records, including... evaluation reports, disciplinary proceedings, etc. are all personal information. Medical records... information relating to assets, liabilities, income tax returns... are personal information. Such personal information is entitled to protection from unwarranted invasion of privacy and conditional access is available when stipulation of larger public interest is satisfied. This list is indicative and not exhaustive."

The last sentence of this paragraph, which makes the restrictions "indicative", could become another tool in the hands of public servants to deny access requests.

Restrictions under Section 8

The Bench's long list contradicts the provisions for disclosure available under Sections 8(1)(j) and 8(2) of the RTI Act. One, personal information can be disclosed if it has any relationship with public activity or interest. Two, even if such details have no relationship with public interest, they can be given if the disclosure does not cause an unwarranted invasion of privacy. Three, even if the information causes unwarranted invasion of privacy, it could still be given if the larger public interest justifies the act. Finally, even if there is no larger public interest, it could still be shared if the public interest in disclosure outweighs the interest in its protection.

The only points the Supreme Court Bench was asked to consider pertained to assets report and appointment criteria of public servants. Its declaration in the form of the above-cited paragraph was uncalled for. For instance, how can the court declare educational qualifications, performance report or disciplinary proceedings pertaining to public servants as being outside the ambit of disclosure? If a specific educational degree is ‘qualification’ for a post, is it not related to public activity? Similarly, if the cost of medical treatment is reimbursed by the state, how can medical record become personal information?

Every time, the applicant will now be made to prove public interest, a concept which has been made further complex and ambiguous by the court.

The Hindu,

28 November 2019.

The Opacity around electoral bonds

Trilochan Sastry

The recent disclosures that the Election Commission (EC) and the Reserve Bank of India (RBI) had expressed reservations about the Electoral Bonds scheme highlight the importance of this issue. In 2017, the then RBI Governor wrote to the then Finance Minister that “allowing any entity other than the central bank to issue bearer bonds, which are currency-like instruments, is fraught with considerable risk and unprecedented even with conditions applicable to electoral bonds.” The EC warned that this would allow illegal foreign funds to be routed to political parties.

Objections were overruled and the scheme was passed in the Lok Sabha as part of the Finance Bill so that it would not have to go through the Rajya Sabha where the then-government lacked a majority. There is no other country in the world where such a scheme exists.

Need for funds

But first, why is this important? The main reason is that in the 21st century, money plays an increasingly larger role in elections. This was not so about 50 years ago. Today, India spends more on elections than the U.S. with a per capita GDP that is 3% of the U.S. Today, having more money does not guarantee success, but, at the other extreme, having no money certainly guarantees defeat. Some party may win a one-off election by spending very little, but sustaining victory over several elections requires funds. To reach voters, candidates and parties use hoardings and advertisements on printed, electronic and social media. They hold election rallies. They travel and have to pay party workers. In India, there is the added expenditure of buying votes through distribution of gifts, money, liquor and so on.

Given that money is required, a central issue is whether a winning candidate or party will work for the public or for those who have funded them. So, some countries

have public funding of elections. Campaign funding laws and reforms are a constantly evolving subject internationally. They focus on public funding, limits on expenditure, limits on donations, transparency in funding and penalties for non-compliance.

We need to look at the issue of electoral bonds in this context — the importance and need for funding, and proper laws. Even a glance at the best international laws and rules shows that we in India are lagging far behind. The gaps between the stated purpose of the electoral bonds scheme and the letter of law are glaring, and several articles in the media have pointed them out. The voter does not know who is funding whom through electoral bonds. This is supposed to protect the donors from harassment from the authorities.

However, such harassment is always by the party in power through law enforcement agencies — police, the Central Bureau of Investigation, the Intelligence Bureau, the Enforcement Directorate and so on. The simple remedy is to stop such motivated actions. However, the bank knows the purchaser of the bonds as well as the party that cashed it. The law agencies can obtain this information whenever they want. Can the ruling party use this to demand donations for itself, prevent donations to others, and use the law enforcement agencies to harass those who donate to rival parties? There is nothing in the electoral bonds scheme or existing laws to prevent this from happening. Equally troublesome, donation limits have been removed. In theory, a large corporate could buy the government using electoral bonds. This would not be possible in any other country. India continues to have spending limits but, as everyone knows, hardly any winning candidate sticks to it.

It is true that black money cannot be used to buy electoral bonds. However, black money can be used outside the scheme during elections. The reduction in cash donations from ₹ 20,000 to ₹ 2,000 is not good enough. There are parties with hundreds of crores of declared income who claim that all the funds were received from small cash donations of ₹ 100 or less. This cannot be prevented by merely reducing the cash limits. Meanwhile, we see reports that the ₹ 2,000 notes printed

after demonetisation are being hoarded. Whether this will be used as black money and in elections is unknown. In short, electoral bonds cannot eliminate black money. There are other provisions in the electoral bonds scheme and the amended Finance Act, 2017. All of them were there earlier as well.

No doubt, there have been protests from the Opposition parties and from civil society. Political parties are sometimes seen as lacking credibility as they protest when they don't get money but keep quiet when they get funds. Civil society is seen as anti-establishment. In India it is possible for those in power to ignore all this. However, we are missing the elephant in the room. We don't need an incentive to be transparent and honest. Any political party can voluntarily choose to disclose its funds and sources. There is no law that prevents them from doing so. They can also state publicly that they will henceforth not use black money. No party has done this. Perhaps there are some compulsions under which they function — whether as the ruling party or as the Opposition.

Setback to democracy

Before we move to possible remedies, let us clearly look at the effect of the electoral bonds scheme and possible long-term implications. The ruling party gets nearly all the funds. It, along with the enforcement agencies, knows who has given how much money to whom. The public does not have this information. How can we have good democracy in secrecy? The real danger, however, is long-term. If big money entirely funds elections in an opaque way, democracy as we know it will not exist. Meanwhile, registrations are cancelled for NGOs but not for political parties. What is democracy without free speech and dissent, especially against the powerful?

Various commissions, including the Election Commission, have given detailed recommendations on suitable remedies. But, to date, no government has acted on them. We also need to benchmark ourselves against the best international practices and laws on campaign funding. Details are many, but there are a few simple principles for such remedies. First is complete transparency in all funding. Second, political

parties need to be under the Right to Information Act. The Central Information Commission ruled that they were, but the parties refuse to follow its directions. There must be spending limits as well as donation limits, especially in a highly unequal society like ours, and strict penalties for flouting rules and the law. Public funding needs to be examined and introduced with proper checks and balances.

Voters need to demand changes and we need voter awareness campaigns. The simple message from voters to political parties could be “we like you, not your big money. If you want, we will all pitch in and give small individual donations.” If voters reject candidates and parties that overspend or bribe them, we would have moved democracy one level higher. Most important, the electoral bonds scheme needs to be scrapped. The Supreme Court is hearing a petition on this issue. Let us hope Indian democracy survives without going through another crisis.

The Hindu,

23 November 2019.

India's enduring document of governance

N.I. Rajah

At 69 and stepping into 70, India's Constitution is one of the world's oldest and most enduring. At the time of its birth, constitutional experts the world over did not expect our Constitution to survive very long. One of its most incisive critics was Sir Ivor Jennings, the world's then leading expert on constitutional law.

Premature analysis

In 1951 the University of Madras invited Jennings to deliver a series of lectures on the just born Indian Constitution. Alladi Krishnaswamy Iyer, one of the chief architects of the Constiution, attended them and stayed through all his lectures which Jennings delivered in parts on three successive days. Alladi also made elaborate notes. Jennings began his address by summing up India's Constitution in one cynical sentence: "Too long, too rigid, too prolix". Over the course of three lectures, Jennings elaborated on his views. He focused on some primary aspects: The Constitution's rigidity and its superfluous provisions; fundamental rights and directive principles of state policy; and, finally, key aspects of India's federalism. Jennings finally handed down a largely unfavourable verdict. India's Constitution, he declared, was "far too large and therefore far too rigid", too caged by its history, and too unwieldy to be moulded into something useful through judicious interpretations. Overall, his judgment was that the Constitution would not endure.

Alladi was distressed and distraught. He started writing a series of articles to counter Jennings' diatribe and to point out why the Constitution of India would be an enduring document of governance. However, destiny snatched away his mortal remains before he could complete the rejoinder. Posterity however proved him right.

In the 1960s, the same Sir Ivor Jennings had been commissioned to write a new Constitution for Sri Lanka then known as "Ceylon". Despite all precautions taken in its drafting, that Constitution lasted about six years.

Findings of a key study

The endurance, lasting appeal and effectiveness of our Constitution is brought home to us in full force when we peruse a work of the University of Chicago titled " The Lifespan of Written Constitutions,by Thomas Ginsburg, Zachary Elkins, and James Melton" on the longevity of constitutions the world over. The study encompassed the constitutional history of every independent state from 1789 to 2006. The study identified a "Universe of 792 new constitutional systems", of which 518 have been replaced, 192 still in force, 82 have been formally suspended ultimately to be replaced.

The study discloses that constitutions, in general, do not last very long. The mean lifespan across the world since 1789 is, hold your breath, a mere 17 yeas.

The estimates show that one half of constitutions are likely tobe dead by age 18, and by age 50 only 19% will remain. A large percentage, approximately 7%, do not even make it to their second birthday.

The study also discerns noticeable variations across generations and regions. The mean lifespan in Latin America (the source of almost a third of all constitutions)and Africa is 12.4 and 10.2 years, respectively. And 15% of constitutions from these regions perish in their first year of existence. The study however found that constitutions in western Europe and Asia, on the other hand, typically endure 32 and 19 years, respectively. The Organisation for Economic Co-operation and Development (OECD) countries have constitutions lasting 32 years on an average. Finally, unlike the trend of improving human health, the life expectency of constitutions does not

seem to be increasing over the last 200 years. Through the world war I years, the average lifespan of a constitution was 21 years, as against only 12 years since. Constitutions, are most likely to be replaced around age 10 and age 35. However, the risk of replacement is relatively high during most of this period, and it appears constitutions do not begin to crystallise until almost age 50.

So, what do constitutions the world over generally do ? The study finds that their most important function is to ring fence and then to limit the power of the authorities created under the constitution. Constitutions also define a nation and its goals. A thrid is to define patterns of authority and to set up government institutions.

The study shows that there are primary mechanisms by which constitutional changes occur: formal amendments to the text and informal amendments that result from interpretive changes; that constitutional lifespan will depend on: occurance of shock and crisis such as war, civil war or the threat of imminent breakup; structural attributes of the constitution, namely its details, enforceability and its adaptability; structural attributes of the state.

The study also finds that the specificity of the document, the inclusiveness of the constitution's origins, and the constitution's ability to adapt to changing conditions will be an important prediction of longevity. Constitutions whose provisions are known and accepted will more likely be self-enforcing, for common language is essential to resolving coordination problems. Constitutions, that are ratified by public reference enjoy higher levels of legitimacy.

Constitutional durablity should increase with the level of public inclusion both at the drafting stage and the approval stage.

That the primary mechanism through which a constitution is interpreted is a court empowered with powers of constitutional judicial review.

Explaining India’s Stability

It points to India being an example of the fact that fractionalised environments produce constitutional stability precisely because no single group can dominate others. Public ratification produces a more enduring constitution in democracies - but not in autocracies. Longer constitutions are more durable than shorter ones which suggest that specificity matters.

In conclusion the study points out that constitutions work best when they are most like ordinary statutes: relatively detailed and easy to modify.

The drafting committee of the Constitution headed by Dr. B.R. Ambedkar did not have the benefit of such an advanced study to guide its workings. However, one is deeply impressed with the fact that a distinguished group of seven members of the drafting committee and equally eminent members of the Constituent Assembly worked together and applied practically all yardsticks the study now declares as being in dispensable to impart durability to a Constitution. What is noteworthy is the fact that inclusiveness during the formative years of the Constitution- making debates; specificity of the provisions that produced an excellent balance between redundant verbosity and confounding ambiguity; fundamental rights and judicial review being made sheet anchors of the instrument; workable scheme for amending the constitutional provisions which the current study found among others important to ensure longevity of Constitutions, were all applied even in the 1940s by out Constitution makers. And all this happened when there was no erudite study to guide them on the path of Constitution-making.

All that our founding fathers and mothers had to guide their work was their strong commitment to the welfare of our nation and their own experience during the long years of the freedom struggle .

Justice Oliver Wendell Holmes was indeed right when he observed : " The life of the law has not been logic. It has been experience."

The Hindu,

26 November 2019.

FOCUS

ജവഹർലാൽ നെഹ്റു എന്ന ഭരണഘടന!

ടി. പി. കുഞ്ഞിക്കണ്ണൻ

ഇന്ത്യ എന്ന ദേശം കടന്നുപോന്ന മുഴുവൻ കാലങ്ങളുടെയും സത്ത ഇന്ത്യൻ ഭരണഘടനയിലുണ്ട്. ഈ രാജ്യം എന്തായിരുന്നുവെന്നും എന്താണെന്നും എന്താ യിരിക്കണമെന്നും ഭരണഘടന വിഭാവനം ചെയ്യുന്നുണ്ട്. മഹാത്മാഗാന്ധിയും ദേശീയ പ്രസ്ഥാനവുമാണ് ആ മഹാഗ്രന്ഥത്തിന്റെ ഊർജകേന്ദ്രങ്ങൾ. ആ ഊർജം പ്രവഹിച്ച ശക്തമായ ഒരു ചാലകമായിരുന്നു ജവഹർലാൽ നെഹ്റു. നൂറ്റിമുപ്പതാം ജന്മവാർഷികത്തിൽ ഇന്ത്യൻ ഭരണഘടനയിൽ നിന്ന് നെഹ്റു വിനെ കണ്ടെത്തുകയാണ് ലേഖകൻ.

പ്രധാനമന്ത്രിയെന്നതിനേക്കാൾ ആധുനിക ഇന്ത്യയുടെ ശില്പി എന്ന വിശേഷണമായിരിക്കും ജവഹർലാൽ നെഹ്റുവിന് അനുയോജ്യമായത്. ഇന്ത്യയിലെ സ്വാതന്ത്ര്യസമര അനുഭവങ്ങളോടൊപ്പം സാർവദേശീയമായുള്ള രാഷ്ട്രീയ സാമൂഹിക മാറ്റങ്ങളെ ഉൾക്കൊള്ളാനും അവയോട് പ്രതികരിക്കാനും അവയുടെ ഭാഗമാകാനും കഴിഞ്ഞതാണ് നെഹ്റുവിനെ സ്വാതന്ത്ര്യസമരരംഗത്തെ മറ്റ് നേതാക്കളിൽ നിന്ന് വ്യത്യസ്തനാക്കുന്നത്. സാമൂഹികനീതിയിലും സാമ്പത്തിക സമത്വത്തിലും ഉൾച്ചേർന്ന ശാസ്ത്രീയ സോഷ്യലിസത്തിലാണ് ഇന്ത്യയുടെ ഭാവിയെന്ന് നെഹ്റുവിന് ഉത്തമബോധ്യമുണ്ടായിരുന്നു. ഈ ലക്ഷ്യ സാക്ഷാത്കാരത്തിനായി ഇന്ത്യൻ ഭരണഘടന, ചേരിചേരാപ്രസ്ഥാനം, ശാസ്ത്ര സംവിധാനം, വിദേശനയം, സാമ്പത്തികാസൂത്രണം എന്നീ രംഗങ്ങളെയെല്ലാം വളർത്തിയും വികസിപ്പിച്ചുമെടുക്കുന്നതിൽ നെഹ്റു നേതൃത്വപരമായ പങ്കുവഹിച്ചു. ഈ പരിശ്രമങ്ങളുടെ മൂർത്തരൂപമാണ് എല്ലാ അർഥത്തിലും ആധുനിക ഇന്ത്യ. എന്നാൽ, ഇന്നത്തെ ഇന്ത്യയിൽ സ്വാതന്ത്ര്യസമര മൂല്യങ്ങളെ തമസ്കരിക്കുന്നതും ജനാധിപത്യത്തെ വെല്ലുവിളിക്കുന്നതും വർഗീയതയെ വളർത്തുന്നതുമായ ആശയങ്ങൾ ശക്തിപ്പെടുകയാണ്. ഭരണഘടനയെ തള്ളിപ്പറയാനും ശാസ്ത്ര ബോധത്തെ മതബോധമാക്കാനും ചരിത്രത്തെ കെട്ടുകഥയാക്കാനും വിദ്യാഭ്യാസത്തെ വർഗീയവത്കരിക്കാനുമുള്ള ശ്രമങ്ങൾക്ക് ആക്കംകൂടി വരുകയാണ്. ഇന്ത്യാ ചരിത്രത്തിലെ ഈയൊരു സവിശേഷ ഘട്ടം നെഹ്റുവിയൻ സംഭാവനകളുടെ പുനർവായനയും പഠനവും പ്രസക്തമാക്കുകയാണ്.

ഭരണഘടനയും നെഹ്റുവും

നെഹ്റുവിയൻ ഇന്ത്യയുടെ എല്ലാ തത്വങ്ങളും ഊറിക്കൂടിയതാണ് ഇന്ത്യൻ ഭരണഘടന. ഭരണഘടനയെ രാജ്യത്തിന്റെ ആധാരശിലയായി കണക്കാക്കിയ ഗ്രാവൻലെ ഓസ്റ്റിൻ പറയുന്നത്, "ഇന്ത്യൻ ഭരണഘടനയിൽ പ്രതിഫലിക്കുന്നത് ഏതാനും പേരുടെ ആവശ്യങ്ങളല്ല; മറിച്ച് ധാരാളം പേരുടെ ആഗ്രഹങ്ങളാണ് " എന്നാണ്. ഇന്ത്യയിലും ലോകത്താകെയും ഉയർന്നുവന്ന കോളനിവിരുദ്ധ സമരങ്ങളിൽ പ്രകടിപ്പിച്ച മാനവിക, സാമൂഹിക മൂല്യങ്ങളുടെ ഒരു കൂട്ടായ്മയാണ് ഇന്ത്യൻ ഭരണഘടന. ദേശീയപ്രസ്ഥാനത്തിന്റെ ദർശനമാണ് അതിന്റെ ദർശനം. വിവിധ കാലങ്ങളിൽ വൈവിധ്യമാർന്ന പാതകളിലൂടെ ഊർന്നിറങ്ങിയ ഇത്തരം മൂല്യങ്ങളെ സംയോജിപ്പിച്ച് ഇന്ത്യയുടെ സമഗ്രവികസനം എന്നായി പുനഃക്രമീകരിക്കാൻ ആത്മാർത്ഥമായി പണിപ്പെട്ടവരായിരുന്നു നമ്മുടെ ഭരണഘടനാനിർമ്മാതാക്കൾ.

ഒന്നാം ഭരണഘടനാനിർമ്മാണസഭയെ അഭിമുഖീകരിച്ചുകൊണ്ട് നെഹ്റു ചെയ്ത പ്രസംഗങ്ങൾ ചരിത്രരേഖകളാണ്. ഒരിക്കൽ അദ്ദേഹം പറഞ്ഞു: "ഇന്ത്യയെ സേവിക്കുക എന്നതിനർത്ഥം കഷ്ടപ്പെടുന്ന ജനങ്ങളെ സഹായിക്കുക എന്നതു തന്നെ. അതിനർഥം ദാരിദ്ര്യം, അജ്ഞത, രോഗം, അസമത്വം എന്നിവയൊക്കെ ഇല്ലാതാക്കുകയും അവസരസമത്വം ഉറപ്പാക്കുകയുമാണ്. ഒരാളുടെയും കണ്ണീർ വീഴാതിരിക്കുക എന്നതായിരുന്നു നമ്മുടെ തലമുറയിലെ ആ മഹാമനുഷ്യന്റെ (ഗാന്ധിജിയുടെ) ആഗ്രഹം. അതിനൊരുപക്ഷേ, നമുക്ക് കഴിയണമെന്നില്ല. എങ്കിലും കണ്ണീരും കഷ്ടപ്പാടും ഉള്ളേടത്തോളം നാം വിശ്രമിക്കാതെ പ്രവർത്തിച്ചുകൊണ്ടിരിക്കണം." (ഓസ്റ്റിൻ - പേജ് 26).

ഈ നിലപാടുകളിലൂടെ എന്താണ് നെഹ്റു നമുക്കായി അവശേഷിപ്പിച്ചത്? ഇന്ത്യയ്ക്കൊപ്പം സ്വാതന്ത്ര്യം നേടിയ രാജ്യങ്ങൾ, നമ്മുടെ അയൽരാജ്യങ്ങൾ, ഇവിടങ്ങളിലൊക്കെ ഒരുതരം ഏകാധിപത്യ ഭരണം ഉയർന്നുവന്നപ്പോൾ ഇന്ത്യ ആ ചാലിലേക്ക് വഴുതിപ്പോയില്ലെന്നു മാത്രമല്ല; ഒരു ജനാധിപത്യ, മതേതര രാജ്യമായിത്തന്നെ വളർന്നുവരുകയും ചെയ്തു. ഇത് പ്രധാനമായും സാധ്യമായത് നെഹ്റുവിന്റെ ഉയർന്ന രാഷ്ട്രീയ ബോധം കൊണ്ടാണെന്ന് മേഘനാഥ് ദേശായ് അഭിപ്രായപ്പെടുന്നു. ഇന്ത്യയിൽ കമ്മ്യൂണിസ്റ്റ് പാർട്ടിയുടെ അമരത്തുണ്ടായിരുന്ന

ബി.ടി. രണദിവെ പറഞ്ഞത് ഇപ്രകാരമായിരുന്നു: “മതനിരപേക്ഷ വീക്ഷണം മുറുകെപ്പിടിക്കുകയും ആധുനിക ജനാധിപത്യരീതികളോട് കൂറുപുലർത്തുകയും ചെയ്ത നെഹ്റുവല്ലാതെ മറ്റാരെങ്കിലുമായിരുന്നു സർക്കാരിന്റെ തലപ്പത്തെങ്കിൽ രാജ്യത്തിന്റെ സ്വാതന്ത്ര്യം തന്നെ അപകടത്തിലാകുമായിരുന്നു”. മാത്രമല്ല, നെഹ്റുവിന്റെ വീക്ഷണത്തിന് സ്വാധീനമില്ലായിരുന്നുവെങ്കിൽ ഇന്നത്തേതു പോലുള്ള ഒരു ഭരണഘടന പോലും ഉണ്ടാകുമായിരുന്നോ എന്നതിൽ സംശയിക്കേണ്ടിയിരിക്കുന്നു.

രാജ്യത്തെ വിഭജിക്കണമെന്ന മുറവിളി ഉയർന്നുകൊണ്ടിരുന്ന ഒരു കാലത്താണ് ഭരണഘടനാ നിർമ്മാണസഭ പിറന്നുവീഴുന്നത്. ഇന്ത്യയുടെ രാഷ്ട്രീയ ഭാവി നിർണയിക്കേണ്ടത് ഇന്ത്യക്കാർ തന്നെയാകണമെന്ന ഗാന്ധിജിയുടെ 1922-ലെ ഒരു പ്രസ്താവനയിൽ നിന്നാണ് നമ്മുടേതായൊരു ഭരണഘടന എന്ന ആശയം പിറക്കുന്നത്. ബ്രിട്ടീഷ്, അമേരിക്കൻ, ഐറിഷ് ഭരണഘടനകളൊക്കെ അപ്പോഴേക്കും ശ്രദ്ധേയമായി മാറിയിരുന്നു.

ഇന്ത്യയ്ക്കൊരു ഭരണഘടന തയ്യാറാക്കുന്നതിന്റെ പ്രാഥമികകാര്യങ്ങൾ ആലോചിക്കാനായി മോത്തിലാൽ നെഹ്റുവിന്റെ നേതൃത്വത്തിൽ ഒരു കമ്മീഷനെ (നെഹ്റു കമ്മീഷൻ - 1928) നിയോഗിച്ചിരുന്നു. തുടർന്ന് 1935-ലെ എ.ഐ.സി.സി., 1938-ലെ കോൺഗ്രസ് പ്രമേയങ്ങൾ എന്നിവയൊക്കെ പുറംസഹായമില്ലാതെ പ്രായപൂർത്തിവോട്ടവകാശം വഴി തെരഞ്ഞെടുക്കുന്ന ഒരു ഭരണഘടനാസഭ വേണമെന്ന് തന്നെ അഭിപ്രായപ്പെട്ടിരുന്നു. കോൺഗ്രസിന്റെ നിലപാടിനെ ജവഹർലാൽ നെഹ്റു ഈ വിധം വ്യക്തമാക്കി: “സ്വാതന്ത്ര്യത്തിനും ജനാധിപത്യത്തിനും വേണ്ടിയാണ് കോൺഗ്രസ് നിലകൊള്ളുന്നത്. സ്വതന്ത്ര ഇന്ത്യയുടെ ഭരണഘടന തയ്യാറാക്കുന്നത് പ്രായപൂർത്തി വോട്ടവകാശം വഴി തെരഞ്ഞെടുക്കുന്ന ഒരു സഭയായിരിക്കും. അതിലേക്ക് ഇന്ത്യയ്ക്ക് പുറത്തു നിന്നുള്ള ഇടപെടൽ ഒരിക്കലും വേണ്ടതില്ല”.

ഈ നീക്കങ്ങളെയും നിലപാടുകളെയും ചെറുത്തുനിൽക്കാൻ ബ്രിട്ടൻ കുറെയൊക്കെ ശ്രമിച്ചിരുന്നു. പക്ഷേ, രണ്ടാം ലോകയുദ്ധം ആരംഭിച്ചതോടെ സ്ഥിതിഗതികൾ പാടെ മാറിമറിയുകയായിരുന്നു. 1942-ലെ ക്വിറ്റ് ഇന്ത്യാ സമരം,

ക്രിപ്സ് ദൗത്യം, കോൺഗ്രസ്, ലീഗ് അഭിപ്രായഭിന്നതകൾ, കാബിനറ്റ് സംഘത്തിന്റെ ദൗത്യം എന്നിങ്ങനെ ആറേഴുകൊല്ലത്തെ ശ്രമങ്ങളുണ്ടായി. അവസാനം ഇന്ത്യയുടെ തനത് ഭരണഘടനാനിർമ്മാണ സഭയിലേക്കുള്ള ആശയസമന്വയം നടക്കുകയായിരുന്നു. എന്നാൽ നെഹ്റു നിരന്തരം ആവശ്യപ്പെട്ട പ്രത്യക്ഷ പ്രായപൂർത്തി വോട്ടവകാശം വഴിയല്ല. മറിച്ച് പ്രവിശ്യകളിൽ തെരഞ്ഞെടുക്കപ്പെട്ട നിയമസഭാംഗങ്ങളിൽ നിന്ന് ആനുപാതിക പ്രാതിനിധ്യമനുസരിച്ച് (പത്ത് ലക്ഷത്തിൽ ഒരാളെന്ന നിലയിൽ) പരോക്ഷ തെരഞ്ഞെടുപ്പ് നടക്കുകയായിരുന്നു.

സഭയിലേക്ക് നടന്ന തെരെഞ്ഞെടുപ്പിൽ അന്നത്തെ പ്രധാന രാഷ്ട്രീയ പാർട്ടികളായ കോൺഗ്രസിന്റെയും മുസ്ലീം ലീഗിന്റെയും സ്ഥാനാർത്ഥികൾ ജയിച്ചുവന്നിരുന്നു. എന്നാൽ, പാകിസ്താൻ ജ്വരം തലയിൽ കയറിയ മുസ്ലിം ലീഗ് പ്രതിനിധികൾ സഭയുമായി ഒരു രീതിയിലും സഹകരിച്ചില്ല. മാത്രമല്ല, ബഹിഷ്കരിക്കുകയും സഭ പിരിച്ചുവിടണമെന്ന് ആവശ്യപ്പെടുകയും ചെയ്തു. ഒടുവിൽ 395 അംഗം സഭയിൽ നിന്ന് പാകിസ്താൻ രൂപവത്കരിച്ചതോടെ 90 പേർ മാറിപ്പോയി.

പിന്നീട് പ്രത്യേക പ്രതിനിധികളായി നാല് പേർകൂടി ചേർന്ന് 299 പേരായിരുന്നു ഇന്ത്യൻ ഭരണഘടനാ നിർമ്മാണസഭയിൽ ഉണ്ടായിരുന്നത്. കേരളത്തിൽ നിന്ന് 15 പേർ ഉണ്ടായിരുന്നതിൽ മൂന്നുപേർ സ്ത്രീകളായിരുന്നു. അമ്മു സ്വാമിനാഥൻ, ദാക്ഷായണി വേലായുധൻ, ആനി മസ്ക്രീൻ എന്നിവർ.

സഭയുടെ ആദ്യയോഗം 1946 ഡിസംബർ 9 മുതൽ 23 വരെയായിരുന്നു. ഏതാണ്ട് മൂന്നു വർഷമാണ് സഭ പ്രവർത്തിച്ചത്. അതായത് 1950 ജനുവരി 26 വരെ. ഇതിനിടയിൽ 11 തവണകളായി നടന്ന സമ്മേളനങ്ങൾ 165 ദിവസങ്ങളോളം നീണ്ടുനിന്നു. ഭരണഘടനയുടെ ഉള്ളടക്കത്തിലേക്കുള്ള നിർദ്ദേശങ്ങൾക്കായി വിവിധ രാജ്യങ്ങളിലെ ഭരണഘടനകളെ നാം ആശ്രയിച്ചിരുന്നു. എന്നാൽ അവ അതേ രൂപത്തിൽ ചേർക്കുകയായിരുന്നില്ല. തള്ളേണ്ടവ തള്ളിയും ഉൾക്കൊള്ളിക്കേണ്ടവ കൂട്ടിച്ചേർത്തും നാട്ടിൽ നടന്ന സ്വാതന്ത്ര്യസമരത്തിന്റെ ദർശനത്തെ മുൻനിർത്തി ഓരോ നിർദ്ദേശവും വാർന്നു വീഴുകയായിരുന്നു. നിർദ്ദേശങ്ങൾ രൂപപ്പെടുത്താനായി എട്ടോളം സബ്കമ്മിറ്റികൾ പ്രവർത്തിച്ചിരുന്നു.

അതിൽ പ്രധാനപ്പെട്ട മൂന്നെണ്ണത്തിന്റെ ചെയർമാൻ ജവഹർലാൽ നെഹ്റു ആയിരുന്നു. (യൂണിയൻ കോൺസ്റ്റിറ്റ്യൂഷൻ കമ്മിറ്റി, യൂണിയൻ പവേഴ്സ് കമ്മിറ്റി, സ്റ്റേറ്റ് കോൺസ്റ്റിറ്റ്യൂഷൻ കമ്മിറ്റി എന്നിവ). ഇവയുടെയൊക്കെ നിർദ്ദേശങ്ങൾ ക്രോഡീകരിച്ചുകൊണ്ട് ചർച്ചയ്ക്കുള്ള കരട് പ്രതി എഴുതി തയ്യാറാക്കിയ കമ്മിറ്റിയുടെ ചെയർമാൻ ബി. ആർ. അംബേദ്കർ ആയിരുന്നു. അവർ തയ്യാറാക്കിയ ഭരണഘടന 1948 ഫെബ്രുവരിയിൽ ചർച്ചയ്ക്കായി അവതരിപ്പിച്ചു. മൂന്നുതവണ വായിച്ചു. ഉയർന്നുവന്ന ഭേദഗതികൾ പരിഗണിച്ചും, കൂട്ടിച്ചേർത്തും, ഒഴിവാക്കിയും തയ്യാറാക്കിയ ഭരണഘടന 1949 നവംബർ 26-ന്, ഭരണഘടനാ നിർമ്മാണ സഭ അംഗീകരിച്ചു. എല്ലാ വകുപ്പുകളും ചേർന്ന ഭരണഘടന 1950 ജനുവരി 26-ന് നിലവിൽ വന്നു. അന്നുമുതൽ ഇന്ത്യ ഒരു ജനാധിപത്യ, പരമാധികാര രാജ്യമായി മാറുകയായിരുന്നു. അതോടെ ഭരണഘടനാ നിർമ്മാണ സഭ ഫലത്തിൽ ഇല്ലാതാവുകയും, അത് സ്വയമേവ ഇന്ത്യയുടെ ആദ്യത്തെ പാർലമെന്റായി മാറുകയുമായിരുന്നു. 1952-ലെ പൊതുതെരഞ്ഞെടുപ്പോടെയാണ് ഒന്നാമത്തെ പാർലമെന്റ് അധികാരത്തിൽ വരുന്നത്. അതുവരെ പാർലമെന്റായി പ്രവർത്തിച്ചത് ഭരണഘടനാ നിർമ്മാണ സഭയായിരുന്നു.

ഭരണഘടനയുടെ സ്രഷ്ടാവും രക്ഷിതാവും

ഇന്ത്യൻ ഭരണഘടന തയ്യാറാക്കുന്നതിനും നടപ്പാക്കുന്നതിനും രാജ്യം ഭരിക്കുന്നതിനുമുള്ള ചുമതല ഒരേ വ്യക്തികളിൽതന്നെ നിക്ഷിപ്തമായി. സഭാംഗങ്ങൾ എന്നതിനുപുറമേ അവർ പ്രവിശ്യകളിൽ നേതൃത്വപരമായ പല ചുമതലകളും ഏറ്റെടുത്തവരായിരുന്നു. അവർ പ്രതിനിധാനം ചെയ്ത ദേശീയ പ്രസ്ഥാനത്തിന്റെ ദർശനം തന്നെയായിരുന്നു ഭരണഘടനയുടെയും ദർശനം. ഭരണഘടന അംഗീകരിച്ച് രണ്ട് വർഷത്തോളം പാർലമെന്റായി പ്രവർത്തിച്ചപ്പോൾ തങ്ങൾ തയ്യാറാക്കിയ ഓരോ ഭാഗത്തിന്റെയും പ്രായോഗികത ഉൾക്കൊണ്ട് വേണ്ട ഭേദഗതികൾ വരുത്താനും കഴിഞ്ഞിരുന്നു. ആ രീതിയിൽ രാജ്യത്തെ പ്രധാന പ്രശ്നങ്ങളെയും സർക്കാരിന്റെ ദൈനംദിന പ്രവർത്തനങ്ങളെയും പരസ്പരം കണ്ണിചേർക്കാനും പരിഹാരം കാണാനും കഴിഞ്ഞു. ഇന്ത്യ എന്ന കോളനി രാജ്യം അതിന്റേതായ സ്വന്തം ഭരണഘടനയ്ക്കുവേണ്ടി തനതായ രീതിയിൽ

എട്ടുമാസത്തോളം പ്രവർത്തിച്ചുകഴിഞ്ഞപ്പോഴാണ് ഇന്ത്യക്ക് സ്വാതന്ത്ര്യം ലഭിക്കുന്നത്. കൂടെ പിറന്ന പാകിസ്ഥാനിലാകട്ടെ ഉറച്ചൊരു ജനാധിപത്യ ഭരണസംവിധാനം ഇതുവരെ നിലവിൽ വന്നിട്ടില്ല.

ഭരണഘടനയുടെ പ്രത്യേകതകൾ

സ്വാതന്ത്ര്യത്തിനുമുൻപ് ഇന്ത്യയെ വിഭജിക്കണമെന്ന മുറവിളിയും സ്വാതന്ത്ര്യാനന്തരം വർഗീയവൈരത്തിന്റെ കൊലവിളിയും കത്തിനിന്നിരുന്ന സാഹചര്യത്തെ തന്മയത്വത്തോടെ അതിജീവിക്കാൻ (വലിയവില നൽകേണ്ടി വന്നിരുന്നെങ്കിലും)സ്വാതന്ത്ര്യസമര മൂല്യങ്ങളെ സംരക്ഷിച്ചുനിർത്താനുള്ള, പക്ഷം ചേരാതെയുള്ള ശ്രമം ഭരണകൂടത്തിന്റെ ഭാഗത്തുനിന്ന് ഉണ്ടായിരുന്നു. അതിന് നേതൃത്വം നൽകിയതും നെഹ്റു തന്നെയായിരുന്നു.

1947 ഒക്ടോബർ 15-ന് സംസ്ഥാന മുഖ്യമന്ത്രിമാർക്കയച്ച കത്തിൽ നെഹ്റു ചൂണ്ടിക്കാട്ടി: "നമുക്ക് (ഇന്ത്യയിൽ) എണ്ണത്തിൽ കൂടുതലുള്ള ഒരു മുസ്ലിം ന്യൂനപക്ഷമുണ്ട്. പോകണമെന്ന് തോന്നിയാൽപ്പോലും അവർക്ക് പോകാൻ മറ്റൊരിടമില്ല. അവർ ഇന്ത്യയിൽതന്നെ കഴിയണമെന്ന കാര്യത്തിൽ തർക്കമില്ല. പാകിസ്ഥാനിൽ നിന്ന് എന്ത് പ്രകോപനമുണ്ടായാലും, അവിടത്തെ അമുസ്ലീങ്ങൾക്കെതിരെ എന്തുതരം അവഹേളനവും ഭീതിയും ഉണ്ടായാലും ഇവിടെ കഴിയുന്ന മുസ്ലീങ്ങളോട് ഏറ്റവും മാന്യമായ, പരിഷ്കൃതമായ രീതിയിൽ മാത്രമേ നാം ഇടപെടാവൂ. അവർക്ക് ഒരു ജനാധിപത്യ രാജ്യത്തിലെ സുരക്ഷയും പൗരാവകാശവും ഉറപ്പാക്കാൻ നാം ബാധ്യസ്ഥരാണ്. അക്കാര്യത്തിൽ, നാം പരാജയപ്പെട്ടാൽ, നമുക്കതൊരു തീരാദു:ഖമായിത്തീരും. അത് നമ്മുടെ രാഷ്ട്രീയത്തെ വിഷമയമാക്കുകയും ക്രമത്തിൽ നശിപ്പിക്കുകയും ചെയ്യും". (വിദേശ) പൗരന്മാരുടെ ചിതലരിച്ച ജാതകം തിരഞ്ഞുനടക്കുന്ന ഇന്നത്തെ ഇന്ത്യയിൽ ഈ കത്ത് നാൽക്കവലകളിൽ ഉറക്കെ വായിക്കേണ്ടിയിരിക്കുന്നു. നെഹ്റു ഇന്ത്യൻ ഭരണഘടനയ്ക്കകത്തേക്ക് തുറന്നുവെച്ച മനസ്സിനെ നമുക്ക് ഈ കത്തിൽ വായിച്ചെടുക്കാം.

നെഹ്റുവിന്റെ സംഭാവന

ഭരണഘടനയുമായി ബന്ധപ്പെട്ട എല്ലാ പ്രവർത്തനങ്ങളിലും പ്രത്യക്ഷമായോ പരോക്ഷമായോ നെഹ്റു പങ്കാളിയായിരുന്നു. അദ്ദേഹം പങ്കാളിയല്ലാത്ത ഒരു പണിയും

ഭരണഘടനയുമായി ബന്ധപ്പെട്ട് നടന്നിട്ടില്ല(സുഭാഷ് കശ്യപ്). ഇന്ത്യയെ പുനരുദ്ധീകരിക്കുന്നതിനും ആധുനികീകരിക്കുന്നതിനും ഉള്ള ഒരു ഉപാധിയായാണ് നെഹ്റു ഭരണഘടനയെ നോക്കിക്കണ്ടത്.

ലക്ഷ്യപ്രമേയം

1946 ഡിസംബർ 9-ന് ആരംഭിച്ച ഭരണഘടനാ നിർമ്മാണസഭയുടെ ആദ്യയോഗത്തിൽ ഭരണഘടനയുടെ ഉദ്ദേശ്യം വിശദീകരിക്കുന്ന പ്രമേയം (Objective Resolution) തയ്യാറാക്കി അവതരിപ്പിച്ചത് നെഹ്റുവായിരുന്നു. ഈ ലക്ഷ്യപ്രമേയമാണ് പിന്നീട് രണഘടനയുടെ ആമുഖമായി (preample) മാറിയത്. ലക്ഷ്യപ്രമേയം അവതരിപ്പിച്ചുകൊണ്ട് (ഡിസംബർ 13-ന്), നെഹ്റു പറഞ്ഞു: “പട്ടിണിക്കാരെ ഊട്ടിയും ഉടുതുണി ഇല്ലാത്തവർക്ക് തുണി നൽകിയും, ഓരോ ഇന്ത്യാക്കാരനും അവന്റെ ശേഷി അനുസരിച്ച് സ്വയം വികസിക്കാനുള്ള അവസരങ്ങൾ കണ്ടെത്തിയും ഒരു പുതിയ ഭരണഘടനയിലൂടെ ഇന്ത്യയെ സ്വതന്ത്ര്യയാക്കുക എന്നതായിരിക്കണം നമ്മുടെ ലക്ഷ്യം.” ഈ ലക്ഷ്യത്തിലധിഷ്ഠിതമായി ഭരണഘടനയുടെ ആമുഖം തയ്യാറാക്കിയത് നെഹ്റുവാണ്.

ലക്ഷ്യപ്രമേയവും ആമുഖവും ഭരണഘടനയുടെ ഉള്ളടക്കം വിശദീകരിക്കാതെ തന്നെ അതിന്റെ സാരാംശം ഉയർത്തിക്കാണിക്കുന്നു. നമ്മുടെ രാജ്യത്തെക്കുറിച്ച് വിവരണം നൽകുന്നു. ഇന്ത്യയിൽ നിലനിന്നിരുന്ന എന്തെല്ലാം ദോഷങ്ങൾ (പോരായ്മകൾ) ഇല്ലാതാക്കണമെന്ന് ഓർമിപ്പിക്കുന്നു. അവയ്ക്കുള്ള പരിഹാരങ്ങൾ നിർദ്ദേശിക്കുന്നു. പ്രസിദ്ധ ഭരണഘടനാ വ്യാഖ്യാതാവായ ദുർഗാദാസ് ബസു (Durga Das Basu) അദ്ദേഹത്തിന്റെ ‘Commentary on The Constitution of India’ എന്ന വിഖ്യാത ഗ്രന്ഥത്തിൽ ഇങ്ങനെ പറയുന്നു; “The Preamble is a Key to open the mind of the makers” (ഭരണഘടനാ നിർമ്മാതാക്കളുടെ മനസ്സ് തുറക്കാനുള്ള താക്കോലാണ് അതിന്റെ ആമുഖം) എന്ന്.

ഭരണഘടനയുടെ ആമുഖം ഈ കാര്യങ്ങൾ വ്യക്തമാക്കുന്നു. ആരാണ് ഭരണഘടനയുടെ അവകാശികൾ അഥവാ ഉടമസ്ഥർ എന്നതാണ് ഒന്നാമത്തെത്. എന്താണ് അവർ ചെയ്യേണ്ടതെന്നതാണ് രണ്ടമാത്തെത്. അവകാശികൾ ഈ രാജ്യത്തിലെ ജനങ്ങളാണ്. മൊത്തം ജനങ്ങളുടെ സഞ്ചിത ശേഷിയാണ്. അവർ

എന്ത് ചെയ്യും? അവർ ഭരണഘടനാ മൂല്യങ്ങളായ സ്വാതന്ത്ര്യം, സമത്വം, സാമൂഹികനീതി, സാഹോദര്യം എന്നിവ ഉയർത്തിപ്പിടിക്കുന്നവർക്കായി നിലകൊള്ളും. അവയെ സംരക്ഷിക്കും. ആ നിലയ്ക്ക് അത് ഭരണകൂടവും ജനങ്ങളും തമ്മിലുള്ള ഒരു ഉടമ്പടിയാണ്; ഒരു അവകാശ പത്രികയാണ്. അതിന്റെ വേരുകളിൽ ഒരെണ്ണം നീണ്ട് നീണ്ട് ഐക്യരാഷ്ട്രസഭയുടെ മനുഷ്യാവകാശ പ്രഖ്യാപനം വരെ എത്തിയിരിക്കുന്നു. എല്ലാ അർഥത്തിലും നെഹ്റുവിന്റെ സംഭാവനയായ ആമുഖം, ഇന്ത്യൻ ഭരണഘടനയുടെ ചട്ടക്കൂടാണ്.

ലക്ഷ്യപ്രമേയത്തെപ്പറ്റി നെഹ്റുവിന്റെ മനസ്സിലുണ്ടായിരുന്ന കാര്യം അദ്ദേഹം ഒരിക്കൽ വെളിപ്പെടുത്തുകയുണ്ടായി. അത് ഇപ്രകാരമാണ്: "ഇതൊരു പ്രമേയം മാത്രമല്ല; ഒരു പ്രഖ്യാപനമാണ്, ഒരു ഉടമസ്ഥതാ ബോധമാണ്; എല്ലാറ്റിനുമുപരിയായി നമ്മുടെയൊരു സമർപ്പണം കൂടിയാണ്".

ഈ 'നമ്മൾ' എന്നത് ഇന്ത്യയുടെ നാനാത്വത്തിലെ ഏകത്വത്തിന്റെ പ്രതീകമാണ്. ബഹുസ്വരതയിലധിഷ്ഠിതമായ ജനകീയ ഐക്യമാണ്. ഇന്ത്യൻ ജനാധിപത്യത്തിന്റെ സവിശേഷ ഉടമസ്ഥരാണ്. ഇന്നത്തെ കണക്കിൽ, പരിശോധിച്ചാൽ 130 കോടിയിലേറെ ജനങ്ങൾ അവർ ഉൾപ്പെടുന്ന ആറ് പ്രധാന മതങ്ങൾ, 6400-ഓളം ജാതി, ഉപജാതികൾ, 22 പ്രധാന ഭാഷകൾ, 1600-ലേറെ പ്രാദേശികഭാഷകളും അവയുടെ അക്ഷരമാലകളും; 29 സംസ്ഥാനങ്ങൾ, കേന്ദ്രഭരണ പ്രദേശങ്ങൾ, അവിടങ്ങളിലെ വൈവിധ്യമാർന്ന ജീവിതരീതികൾ, വസ്ത്രം, ഭക്ഷണം, ആഘോഷം, ആചാരം എന്നിവയെല്ലാം ചേർന്നതാണ് ഇന്ത്യ. ആകർഷകമായ ഒരു ചിത്രപ്പണിപോലെയാണ് ഈ ജനാധിപത്യ ഇന്ത്യയുടെ അടിത്തറ. അതിനെ ഏകശിലാരൂപത്തിലേക്ക് അടിച്ചൊതുക്കാനും കമാൻഡ് നൽകി പട്ടാളച്ചിട്ടയിൽ വാർത്തെടുക്കാനുമുള്ള പണികളാണ് ഇന്നത്തെ ഇന്ത്യയിൽ ഭരണകൂട ഒത്താശകളോടെ അരങ്ങേറുന്നത്. എന്നാൽ, ഇന്ത്യൻ ഭരണഘടന വിളിച്ചു പറയുന്നത്, "എന്നെ സൃഷ്ടിച്ചത് ഏതെങ്കിലും സംസ്ഥാനമോ അവിടത്തെ ജനങ്ങളോ അല്ല. മറിച്ച്, ഇന്ത്യയിലെ ജനങ്ങൾ ഒന്നിച്ചാണ്; അവരുടെ ഉത്പന്നമാണ് ഞാൻ" എന്നാണ്. പരമാധികാരമെന്നാൽ ഇന്ത്യയുടെ ഭാവിയെപ്പറ്റി തീരുമാനമെടുക്കാനുള്ള ജനങ്ങളുടെ അധികാരമാണെന്നാണ്.

ഭരണഘടനാ മൂല്യങ്ങൾ

ഭരണഘടനാ മൂല്യങ്ങളിൽ പ്രധാനം ജനങ്ങൾക്കുള്ള പരമാധികാരം തന്നെ. പരമാധികാരമെന്നാൽ രാജ്യത്തിന്റെ സ്വതന്ത്രമായ ആധികാരികതയാണ്. അത് എന്തിനെക്കുറിച്ചും നിർഭയമായി നിയമനിർമ്മാണം നടത്താനുള്ള അധികാരമാണ്. ഭരണഘടനയുടെ ആമുഖത്തിൽ പറയുന്ന സാഹോദര്യം എന്നത് രാജ്യത്തിനകത്തെ ബന്ധങ്ങളിൽ മാത്രം ഒതുങ്ങുന്നതല്ല. വിശാലമായ സാർവദേശീയതയാണ് അതുവഴി ഉദ്ദേശിക്കുന്നത്. ഭരണഘടനയുടെ അനുച്ഛേദം(51) ഇത് വ്യക്തമാക്കുന്നുമുണ്ട്. ലോകസമാധാനം, സുരക്ഷ, രാജ്യങ്ങൾക്കിടയിലെ മാന്യമായ ബന്ധം, അന്താരാഷ്ട്ര നിയമപാലനം, പരസ്പര ബഹുമാനം, പ്രശ്നങ്ങൾ ചർച്ചകൾ വഴി പരിഹരിക്കൽ എന്നിവയ്ക്കൊക്കെ വേണ്ടിയാണ് ഇന്ത്യ നിലകൊള്ളുന്നതെന്ന് അനുച്ഛേദം (51) വ്യക്തമാക്കുന്നു. നെഹ്റു ഭരണഘടനാസഭയിൽ പറഞ്ഞു: "മറ്റ് രാജ്യങ്ങളുമായി ചേർന്ന് നമുക്ക് പൊതുവിൽ സാധ്യമാകുന്ന ഒരു കാര്യം സവിശേഷമായൊരു ആഗോളക്കൂട്ടായ്മ കെട്ടിപ്പടുക്കുന്നതിനുള്ള സഹകരണം ഉറപ്പിക്കലാണ്. അതിനെ നമുക്ക് വേണമെങ്കിൽ ഏകലോകമെന്നോ നിങ്ങളുടെ താത്പര്യം പോലെയോ സംബോധന ചെയ്യാം".

പരമാധികാരമെന്നത് തികച്ചും സഹകരണാത്മകമായ ഒരു ലോകത്തിലെ പരമാധികാരമാണെന്ന് നെഹ്റുവിന്റെ പ്രസ്താവന അടിവരയിടുന്നു. ഭരണഘടന വിഭാവനം ചെയ്യുന്ന ജനാധിപത്യം വോട്ടുചെയ്ത് അധികാരത്തിലേറുന്ന ഒരു സർക്കാർ എന്നതല്ല; ശക്തമായൊരു ജനാധിപത്യസമൂഹം എന്നതാണ്. രാഷ്ട്രീയ ചട്ടക്കൂടിനപ്പുറം ഒരു സാമൂഹികതലത്തിലാണ് ഭരണഘടനയുടെ ആമുഖത്തിൽ ജനാധിപത്യത്തെ ഉൾച്ചേർത്തത്. സാമൂഹികനീതി, സ്വാതന്ത്ര്യം, വിയോജിക്കാനുള്ള അവകാശം, സമത്വം എന്നിവയൊക്കെ ഇന്ത്യൻ ഭരണഘടന മുന്നോട്ടുവയ്ക്കുന്ന ജനാധിപത്യ സംവിധാനത്തിന്റെ ഉപാധികളാണ്. അവയെല്ലാം ഉറപ്പാക്കുന്നവിധം കൂട്ടുത്തരവാദിത്തമുള്ള പ്രാതിനിധ്യ ജനാധിപത്യമാണ് ഇന്ത്യൻ ഭരണഘടന ജനങ്ങൾക്ക് വാഗ്ദാനം ചെയ്യുന്നത്. ആ രീതിയിൽ ജനപ്രതിനിധികൾ, നിയമനിർമ്മാണ സഭകൾ, മന്ത്രിസഭ എന്നിവയൊക്കെ ജനങ്ങളോട് ഉത്തരവാദപ്പെട്ടിരിക്കുന്നു.

ലിംഗസമത്വത്തോടെയുള്ള സാർവത്രിക വോട്ടവകാശം ഇന്ത്യൻ ഭരണഘടന ഉറപ്പുനൽകുന്നു. മാനുഷരെല്ലാം ഒന്നുപോലെ എന്നതാണ് അതിന്റെ സന്ദേശം. ഭരണഘടനയിലെ രാഷ്ട്രീയ നീതി അതിന്റെ പൂർണതയിൽ നടപ്പാക്കണമെങ്കിൽ ഈ സന്ദേശം അനിവാര്യമാണ്. ഒരു പൗരൻ ഒരു വോട്ട് എന്ന വിശാലമായ ആശയമാണ് ഇവിടെ സഫലീകരിക്കുന്നത്. നേരത്തെ പലയിടത്തും നികുതി അടയ്ക്കുന്നവർക്കും പുരുഷൻമാർക്കും മാത്രമായിരുന്നു വോട്ടവകാശം!

അവസരലഭ്യത, പങ്കാളിത്തം എന്നിവയിലും ഭരണഘടനയ്ക്ക് വിഭാഗീയതയില്ല. എല്ലാ ജാതി-മതക്കാർക്കും സ്ത്രീ പുരുഷഭേദമെന്യേ എല്ലാരംഗത്തും പങ്കാളിത്തവും പ്രാതിനിധ്യവും ഉറപ്പാക്കുന്ന 'ക്ഷേമരാഷ്ട്രസങ്കല്പം' ഇതിന്റെ ഭാഗമായി വിഭാവനം ചെയ്യുന്നു. നെഹ്റു പറഞ്ഞു: "വർധിച്ച സാമ്പത്തിക ജനാധിപത്യം കൈവരിക്കാനും തുല്യതയോടൊപ്പം മറ്റുള്ളവരുടെ ജീവിതത്തിലേക്ക് നല്ല കാര്യങ്ങൾ എത്തിക്കാനും അസമത്വം ഇല്ലാതാക്കാനും സഹായിക്കുന്നില്ലെങ്കിൽ രാഷ്ട്രീയ ജനാധിപത്യം മാത്രമുണ്ടായതുകൊണ്ട് കാര്യമില്ല. സ്വാതന്ത്ര്യം, സമത്വം, സാഹോദര്യം എന്നിവ ഒന്നിച്ചനുഭവിക്കാൻ ജനങ്ങൾക്ക് കഴിയണം. മറ്റൊരർഥത്തിൽ, സാമൂഹിക-സാമ്പത്തിക രംഗങ്ങളിലെ ജനാധിപത്യ ഇടപെടലുകൾക്കുള്ള അവസരമാണ് ഇന്ത്യയെപ്പോലൊരു രാജ്യത്ത് ജനങ്ങളെ രാഷ്ട്രീയജനാധിപത്യം കൈവരിക്കാൻ പ്രാപ്തമാക്കുന്നത്.

മതേതരത്വം

1976-ലെ 42-ാം ഭേദഗതിയോടെ സെക്കുലറിസവും സോഷ്യലിസവും ഇന്ത്യൻ ഭരണഘടനയുടെ ആമുഖത്തിൽ ചേർത്തിരിക്കുന്നു. സോഷ്യലിസം എന്നതുകൊണ്ട് ഒരു ക്ഷേമരാഷ്ട്ര സങ്കല്പം തന്നെയാണ് ഭരണഘടന ലക്ഷ്യമാക്കുന്നത്. വൈവിധ്യമാർന്നൊരു സമൂഹത്തിൽ, ജനാധിപത്യവും സ്വാതന്ത്ര്യവും ശക്തിപ്പെടണമെങ്കിൽ, ജനങ്ങൾക്കിടയിലെ ഐക്യം ശക്തിപ്പെടണം. ഐക്യം ശക്തിപ്പെടണമെങ്കിൽ ജീവിത ഇടങ്ങളിലെല്ലാം സാഹോദര്യത്തിന്റെ വികാരം ചുരത്തിക്കൊണ്ടേ സാധ്യമാകൂ. ഈയൊരർഥത്തിൽ പരസ്പര വിശ്വാസത്തിലധിഷ്ഠിതമായ സാഹോദര്യം വളർത്താൻ കഴിയണം. ഇല്ലെങ്കിൽ ജനാധിപത്യത്തിന്റെ ഉൾക്കാമ്പു തന്നെ ദുർബലപ്പെട്ടേക്കും.

ഇന്ത്യൻ ഭരണഘടനയിലെ മതേതര സമീപനമനുസരിച്ച് മതത്തിന് രാഷ്ട്രഭരണത്തിൽ ഇടപെടാൻ കഴിയില്ല. ഭരണഘടന എല്ലാ മതങ്ങളേയും ഒരുപോലെ സംരക്ഷിക്കുന്നു എന്നതും ഒരു മതത്തിനും പ്രത്യേക പരിഗണന നൽകുന്നില്ലെന്നതുമാണ് അതിന്റെ പ്രത്യേകത. യഥാർഥത്തിൽ, ലോക സംബന്ധിയായ (worldly) എന്നൊക്കെ അർഥം വരുന്ന 'Speculum' എന്ന ലത്തീൻ വാക്കിൽ നിന്നാണ് 'Secularism' രൂപപ്പെടുന്നത്. ഇന്നത്തേതുപോലെ മതപരമോ, ആത്മീയമോ (Spiritual) ആയ യാതൊരു ബന്ധവും അർഥവും ഈ വാക്കിന് കല്പിച്ചിരുന്നില്ല. മാനസികസൗഖ്യം എന്ന വിശാല നിലപാടിനപ്പുറം ഒന്നും ഇതുകൊണ്ട് ഉദ്ദേശിച്ചിരുന്നില്ല.

മതവിശ്വാസം ഭരണഘടനയുടെ ഭാഗമാണ്. എന്നാൽ, അയൽ രാജ്യങ്ങൾക്കെല്ലാം ഒരു ഔദ്യോഗിക മതമുള്ളപ്പോൾ ഇന്ത്യക്കങ്ങനെ ഒരു ഔദ്യോഗിക മതമില്ലെന്നത് നമ്മുടെ 'സെക്കുലർ' നിലപാടിന്റെ മേന്മ വർധിപ്പിക്കുന്നു.

എല്ലാ അർഥത്തിലും പൗരന്റെ അന്തസ്സ് കാത്തുസൂക്ഷിക്കുന്നതാണ് ഇന്ത്യൻ ഭരണഘടന. ഓരോ പൗരനും മൗലികാവകാശങ്ങൾ ഉറപ്പാക്കിക്കൊണ്ടാണ് ഭരണഘടന ഇത് സാധ്യമാക്കുന്നത്. അതാകട്ടെ, ഭരണകൂടത്തിന്റെ ഉത്തരവാദിത്തമായി മാറുന്നു. ആ ഉത്തരവാദിത്തം നടപ്പാക്കുന്നുണ്ടെന്ന് ഉറപ്പാക്കലാണ് ജുഡീഷ്യറിയുടെ ധർമ്മമായി കാണുന്നത്. ജനാധിപത്യമെന്നത് വോട്ടവകാശവും ജുഡീഷ്യറി എന്നത് തീർപ്പ് കല്പിക്കലും നടപ്പാക്കാൻ മാത്രമുള്ള രണ്ട് സംവിധാനങ്ങളല്ല; അതിലപ്പുറം പൗരന്റെ, ജനങ്ങളുടെ അന്തസ്സായ ജീവിതം ഉറപ്പാക്കുന്നതിനുള്ള രാജ്യത്തിന്റേതായ ഇടപെടലാണ്. ഈ രീതിയിൽ രാഷ്ട്രീയ-സാമൂഹിക-സാമ്പത്തിക-ജനാധിപത്യാവകാശങ്ങളെ സമത്വം, സാഹോദര്യം തുടങ്ങിയ മൂല്യങ്ങളുമായി വിളക്കിച്ചേർക്കുമ്പോൾ തികച്ചും പുതിയൊരു ഇന്ത്യയെത്തന്നെയാണ് നാം സാക്ഷാത്കരിക്കുന്നത്. ഗാന്ധിജിയെത്തന്നെ ഉദ്ധരിച്ചാൽ, "ഇത് ഞങ്ങളുടെ രാജ്യമാണ്, ഇതിന്റെ സൃഷ്ടിയിൽ ഞങ്ങൾതന്നെ ഫലപ്രദമായി ഇടപെടുകയാണ് എന്ന് പരമദരിദ്രർക്ക് അനുഭവപ്പെടുന്ന ഒരിന്ത്യയാവണം".

സ്വന്തം കഴിവുകളെ പ്രയോജനപ്പെടുത്തി സ്വയം വളരാനുള്ള അവസരതുല്യതയാണ് ഭരണഘടന ഉറപ്പാക്കുന്ന മറ്റൊരു മൂല്യം. ഇതിനുള്ള തടസ്സങ്ങളെ വിമർശിക്കാനുള്ള അവകാശം ഇന്ത്യൻ ജനാധിപത്യത്തിന്റെ ഭാഗമാണ്. ചുരുക്കത്തിൽ, സാമൂഹികവും സാഹസികവും രാഷ്ട്രീയവുമായി നീതി ലഭിക്കാനും ചിന്തിക്കാനും ആശയപ്രകടനം നടത്താനും ഇഷ്ടപ്പെട്ട മതങ്ങളിൽ വിശ്വസിക്കാനും ഒരു മതത്തിലും വിശ്വസിക്കാതിരിക്കാനുമുള്ള സ്വാതന്ത്ര്യം എല്ലാവർക്കുമുണ്ട്. അതിൽ ജാതി, മത, പ്രാദേശിക, ലിംഗഭേദങ്ങൾ ഇല്ലെന്നതാണ് ഇന്ത്യൻ ഭരണഘടന നൽകുന്ന ഉറപ്പ്. ഇന്ത്യാവിഭജനം ഇതിനൊക്കെ ഉലച്ചിൽ തട്ടിച്ചെങ്കിലും നെഹ്റുവിയൻ കാലം ഈ മൂല്യങ്ങൾ സംരക്ഷിക്കുന്നതിൽ ഏറെ ജാഗരൂകമായിരുന്നു.

നിറം മങ്ങുന്നു

1975-ലെ അടിയന്തരാവസ്ഥയാണ് സ്വാതന്ത്ര്യ ഇന്ത്യയിലെ ജനാധിപത്യത്തിൽ പ്രഹരമേൽപ്പിച്ച പ്രധാന സംഭവം. അപ്പോഴും മതേതര മൂല്യങ്ങൾ സംരക്ഷിക്കപ്പെട്ടിരുന്നു.

എന്നാൽ, 1992-ൽ ബാബറി മസ്ജിദ് തകർത്തതോടെ സ്ഥിതിഗതികൾ പാടെ മാറി. അതിന് ശേഷം ഭരണഘടനയെ അംഗീകരിക്കാതെയാണ് വർഗീയ ശക്തികൾ പ്രവർത്തിക്കുന്നത്. ഇപ്പോഴിതാ അവർ അധികാരത്തിന്റെ ഇടനാഴികളിലെല്ലാം ഇരിപ്പുറപ്പിച്ചിരിക്കയാണ്. ഭരണഘടനാ സഭയുടെ അധ്യക്ഷനായിരുന്ന അംബേദ്കർ, 1949 ഡിസംബറിൽ, അതായത് ഇന്ത്യ ഒരു പരമാധികാര റിപ്പബ്ലിക്ക് ആവുന്നതിന് ഏതാനും ദിവസങ്ങൾക്ക് മുമ്പ് ഈവിധം സൂചിപ്പിച്ചിരുന്നു: ഭരണഘടന എത്ര നന്നായാലും അതിനെ കൈകാര്യം ചെയ്യുന്നവർ നന്നല്ലെങ്കിൽ ഭരണഘടനയും മോശമായി ഭവിക്കുമെന്നതൊരു വസ്തുതയാണ്......ഈ ഭരണഘടന അതിന്റെ മാത്രം പ്രകൃതത്തെ ആശ്രയിച്ചല്ല പ്രവർത്തിക്കുന്നത്. പ്രവർത്തിക്കാനുള്ള അവയവങ്ങൾ നല്കാനെ അതിന് കഴിയൂ. ആ അവയവങ്ങളെ പ്രവർത്തിപ്പിക്കുന്നത് ഇന്ത്യയിലെ നമ്മൾ ജനങ്ങളാണ്."

രാഷ്ട്രീയവുമായി മതത്തെ കൂട്ടിക്കുഴക്കുന്നതാണ് ഇന്നത്തെ നിലപാട്. അതുതന്നെ ചുരുങ്ങിച്ചുരുങ്ങി ഒരു മതത്തെ (ഹിന്ദുമതത്തെ) ഉയർത്തുന്നതിലേക്ക്

എത്തിയിരിക്കുന്നു. ഹിന്ദുക്കൾ ഭാരതത്തിന്റെ രാഷ്ട്രീയ വ്യവഹാരത്തിന് പുറത്താണെന്ന പ്രചാരണത്തോടെ രാജ്യത്തിനകത്ത് ശത്രുക്കളെയും രാജ്യത്തിന് പുറത്ത് മിത്രങ്ങളെയും കണ്ടെത്തുന്നതിനാണ് ഇന്ന് ശ്രമിക്കുന്നത്. ഇത് ഭരണഘടന വിഭാവനം ചെയ്യുന്ന "മതേതരത്വം" എന്ന വിശാല സാമൂഹിക വ്യവസ്ഥക്ക് വിരുദ്ധമാണ്.

നെഹ്റു: നിലപാടുകളുടെ കാലിക പ്രസക്തി

സെക്കുലർ എന്ന വാക്കിനോട് പൂർണമായും നീതി പുലർത്തുന്നതായിരുന്നു നെഹ്റുവിന്റെ നിലപാടുകളും പ്രവർത്തനങ്ങളും എന്നതാണ് അനുഭവങ്ങളെല്ലാം കാണിക്കുന്നത്. ഡോ. എസ്. ഗോപാലിന്റെ Nehru : Religion and Secularism എന്ന ലേഖനം ഇക്കാര്യത്തിലേക്ക് കൂടുതൽ വെളിച്ചം വീശുന്നതാണ്. മതം ഇന്ത്യൻ രാഷ്ട്രീയത്തെ വിഴുങ്ങാനിടയുണ്ടെന്ന് നെഹ്റു പലതവണ മുന്നറിയിപ്പ് നൽകിയിരുന്നു. മതനിരപേക്ഷ പ്രചാരണത്തിന്റെ ഭാഗമായി, വ്യക്തിപരമായിത്തന്നെ ക്ഷേത്രദർശനം, ആചാരങ്ങൾ എന്നിവയെല്ലാം നെഹ്റു ഉപേക്ഷിച്ചിരുന്നു. അദ്ദേഹം പറഞ്ഞു: "ലോകത്ത് മതത്തെ സൃഷ്ടിച്ച മഹാന്മാമാരെല്ലാം അതിപ്രഗല്ഭരാണ്, എന്നാൽ അവരുടെ അനുയായികളാകട്ടെ അത്തരം മഹത്വം അവകാശപ്പെടാവുന്നവരായിരുന്നില്ല. ഇത്തരം അനുയായികളിലൂടെ മതം മനുഷ്യരെ വലിയവരാക്കി വളർത്തുന്നതിനുപകരം ഇടുങ്ങിയ മനസ്സിനുടമകളാക്കി തമ്മിലടിപ്പിക്കുകയായിരുന്നു. മതത്തിന്റെ പേരിൽ ചില നല്ല കാര്യങ്ങളൊക്കെ നടക്കുന്നുവെങ്കിലും അതിന്റെ പേരിൽതന്നെ നടക്കുന്ന കൊലപാതകങ്ങളും കൊള്ളിവെപ്പുകളും ഒരു രീതിയിലും അംഗീകരിക്കാവുന്നതല്ലെന്നായിരുന്നു നെഹ്റുവിന്റെ നിലപാട്.

ഈ ലോകത്ത് തെളിവാർന്ന ചിന്തയ്ക്കും ശരിയായ പ്രവർത്തനത്തിനും വേണ്ടത് യുക്തിയുടെയും ശാസ്ത്രത്തിന്റെയും മാർഗങ്ങളാണ്. അവിടെ മതവുമായി ബന്ധപ്പെട്ട നിയന്ത്രണങ്ങൾക്കോ അന്ധവിശ്വാസങ്ങൾക്കോ സ്ഥാനമില്ല. പ്രാചീന ഇന്ത്യയിൽ നിർബന്ധിത മതവിശ്വാസം ഉണ്ടായിരുന്നില്ല. മനുഷ്യനെ കുരുക്കുന്ന ഇത്തരം ചങ്ങലക്കെട്ടുകളാണ് അവരെ കൂടുതൽ അപകടത്തിലാക്കുന്നതെന്നും നെഹ്റു പറഞ്ഞു.

മതങ്ങൾ മനുഷ്യമനസ്സിനെ ചങ്ങലയ്ക്കിടുന്നു എന്നത് മാത്രമല്ല; രാഷ്ട്രീയമായും സാമ്പത്തികമായുമുള്ള ചൂഷണത്തിന് അവസരമൊരുക്കുകയും ചെയ്യുന്നു. ഇന്ത്യയിൽ മതാധിപത്യം തുടരാൻ കാരണങ്ങൾ പലതാണ്. ജനങ്ങളുടെ സാമ്പത്തിക-സാമൂഹിക പിന്നാക്കാവസ്ഥ, ദാരിദ്ര്യം, തൊഴിലില്ലായ്മ എന്നിവയ്ക്കൊപ്പം മതത്തിനെ ഉപയോഗിച്ചുകൊണ്ടുള്ള ബ്രിട്ടീഷുകാരുടെ ഭിന്നിപ്പിക്കലും പ്രധാന കാരണങ്ങളായിരുന്നുവെന്ന് നെഹ്റു നിരീക്ഷിക്കുന്നു. എന്നാൽ, നിയമനടപടികൾ വഴി ഇല്ലാതാക്കാവുന്നതല്ല മതവിശ്വാസങ്ങളും അന്ധവിശ്വാസങ്ങളും. മതേതരത്വം ഭരണഘടനയുടെ ഭാഗമായി മാറുകയും കോൺഗ്രസ് അതിനനുസൃതമായി ഉയർന്നു പ്രവർത്തിക്കുകയും ചെയ്താൽ മതാധിപത്യം ക്രമത്തിൽ ദുർബലപ്പെട്ടേക്കുമെന്ന് നെഹ്റു കരുതിയിരുന്നു. അതുകൊണ്ടുതന്നെ, നെഹ്റു അദ്ദേഹത്തിന്റെ പ്രചാരണങ്ങളിൽ കൂടുതൽ ഊന്നൽ നൽകിയത് സാമ്പത്തിക ഉച്ചനീചത്വങ്ങൾ ഇല്ലാതാക്കുന്നതിനാണെന്നതൊരു വസ്തുതയാണ്. മതമേതായാലും ഇന്ത്യയിലെ ഭൂരിപക്ഷം വരുന്ന ദരിദ്രരുടെ പ്രശ്നങ്ങളാണ് പരിഹരിക്കേണ്ടതെന്ന് നെഹ്റു കരുതി. മതന്യൂനപക്ഷത്തിന്റെ സംരക്ഷണവും ഇതേപോലെ പ്രാധാന്യമുള്ളതാണ്. അതുപോലെ പ്രാധാന്യമർഹിക്കുന്ന ഒന്നാണ് ധനിക ന്യൂനപക്ഷത്തിന്റെ മേൽ ഏർപ്പെടുത്തേണ്ട സാമൂഹിക നിയന്ത്രണങ്ങളെന്നും നെഹ്റു വിശ്വസിച്ചു.

ഭൂരിപക്ഷ വർഗീയതയാണ് ന്യൂനപക്ഷ വർഗീയതയെക്കാൾ അപകടകരമെന്ന് നെഹ്റു പറഞ്ഞു. ഈ നിലപാട് അദ്ദേഹം ഗാന്ധിജിയുമായി പലപ്പോഴും പങ്കുവയ്ക്കുകയും ചെയ്തു. ഹിന്ദു വർഗീയത ഇന്ത്യൻ ദേശീയതയെ തകർക്കുമെന്നും സമൂഹത്തിൽ ഫാസിസത്തിനനുകൂലമായ പരിവർത്തനം വരുത്തുമെന്നും നെഹ്റു കരുതിയതായി ഡോ. എസ്. ഗോപാൽ വ്യക്തമാക്കുന്നു. ഇന്ത്യയിൽ സാമൂഹിക സംഘർഷങ്ങളുണ്ടാകാതിരിക്കാൻ മുൻകൈയെടുക്കേണ്ടത് ഹിന്ദുക്കളാണെന്നും നെഹ്റു അഭിപ്രായപ്പെട്ടു.

ഭരണഘടന സ്ഥാപനങ്ങളോടുള്ള ബഹുമാനമായിരുന്നു നെഹ്റുവിന്റെ ഏറ്റവും പ്രധാനപ്പെട്ട ഗുണങ്ങളിലൊന്ന്. നെഹ്റു പ്രധാനമന്ത്രിയായിരുന്ന വേളയിൽ സുപ്രീം കോടതി ചീഫ് ജസ്റ്റിസ്മാരിലൊരാളായിരുന്ന മെഹർചന്ദ്

മഹാജൻ പറയുന്നത് നോക്കാം: "അദ്ദേഹത്തിന്(നെഹ്റു) സുപ്രീം കോടതിയുടെ ഒരു തീരുമാനത്തിൽ വിയോജിപ്പുണ്ടായാൽ നേരെ പാർലമെന്റിലേക്ക് പോയി, ആ നിയമമോ ഭരണഘടനതന്നെയോ ഭേദഗതി ചെയ്യാനാണ് ശ്രമിച്ചത്. അത് ഭരണഘടന അനുശാസിക്കുന്ന ഒരു നിയമാനുസൃത രീതിയാണ്. എന്നാൽ, കോടതി തീരുമാനത്തോട് ഒരിക്കൽപ്പോലും ബഹുമാനക്കുറവ് കാണിച്ചിട്ടില്ല". ഇന്ന് ജനാധിപത്യ പ്രക്രിയകളിൽ പങ്കാളികളായിക്കൊണ്ടു തന്നെ, ജനാധിപത്യമൂല്യങ്ങളെയും ഭരണഘടനാസ്ഥാപനങ്ങളിൽ ഇടപെട്ട് അവയുടെ സ്വയം ഭരണാവകാശത്തെയും ഇല്ലാതാക്കുന്ന അവസ്ഥയാണ് ഇന്ത്യയിലുള്ളതെന്നും തിരിച്ചറിയണം. അക്കാലത്തെ കോൺഗ്രസിലാകട്ടെ, പലരുടെയും മതനിലപാട് നെഹ്റുവിന്റെ രീതിയിൽ ആയിരുന്നില്ല. അതിനാൽതന്നെ, മുസ്ലീങ്ങളുടെ പൂർണവിശ്വാസം ആർജിക്കാൻ കോൺഗ്രസിന് കഴിഞ്ഞില്ല. പുതുതായി അധികാരത്തിൽ വന്ന പ്രവിശ്യാ സർക്കാരുകൾക്ക് ഇക്കാര്യത്തിൽ ചിലതൊക്കെ ചെയ്യാൻ കഴിയുമായിരുന്നെങ്കിലും അവയൊന്നും അവസരത്തിനൊത്തുയർന്നു പ്രവർത്തിച്ചില്ല. എങ്കിലും മതവിശ്വാസങ്ങൾ ക്കപ്പുറമുള്ള മാനവികമൂല്യങ്ങളെ സംരക്ഷിക്കാനും ശക്തിപ്പെടുത്താനുമുള്ള ദൃഢനിശ്ചയത്തോടെയായിരുന്നു നെഹ്റുവിന്റെ പ്രവർത്തനമെന്ന് ഗോപാൽ വിലയിരുത്തുന്നു.

1930-കളിൽ നെഹ്റു മാർക്സിസത്തിലേക്ക് ഏറെ ആകൃഷ്ടനായെങ്കിലും മാർക്സിസത്തിന് മാത്രം തന്റെ അന്വേഷണങ്ങൾക്കെല്ലാം വിശദീകരണം നൽകാൻ കഴിയില്ലെന്ന് നെഹ്റു അഭിപ്രായപ്പെട്ടിരുന്നു. എന്നാൽ, ഒരു ജനാധിപത്യരാഷ്ട്രമായി ഇന്ത്യയെ വാർത്തെടുക്കുന്നതിന് ഹിന്ദുവർഗീയത എന്നും തടസ്സമായിരിക്കുമെന്നതിൽ നെഹ്റുവിന് സംശയമേ ഉണ്ടായിരുന്നില്ല. ഇതിനെതിരെ എല്ലാ രീതിയിലും പോരാടുകതന്നെ സംശയമേ ഉണ്ടായിരുന്നില്ല. ഇതിനെതിരേ എല്ലാ രീതിയിലും പോരാടുകതന്നെ ചെയ്യുമെന്ന് നെഹ്റു പ്രഖ്യാപിച്ചു. കോൺഗ്രസിന്റെ നിലപാടുകൾ വിശദീകരിക്കുന്ന ഒരു പ്രസംഗത്തിൽ അദ്ദേഹം പറഞ്ഞു: "ഏതെങ്കിലും ഒരാൾ മതത്തിന്റെ പേരിൽ മറ്റൊരാൾക്കെതിരേ തിരിയുകയാണെങ്കിൽ പ്രധാനമന്ത്രിയെന്നനിലയ്ക്കും അല്ലാതെയും അയാൾക്കെതിരേ എന്നിൽ ജീവനുള്ളിടത്തോളം ഞാൻ പൊരുതുകതന്നെ ചെയ്യും.". ഭരണാധികാരി

എന്ന നിലയിൽ മതേതര നിലപാടിനെ ഉയർത്തിപ്പിടിക്കുന്നതിന്റെ ഭാഗമായി മതപരമായ ഒരു ചടങ്ങിലും പങ്കെടുക്കുകയോ സ്വന്തം ജീവിതത്തിൽ അനുവർത്തിക്കുകയോ നെഹ്റു ചെയ്തിരുന്നില്ല. ഉന്നതസ്ഥാനം വഹിക്കുന്നവർ മതപരമായ ചടങ്ങിൽ പങ്കെടുക്കുന്നതിലും നെഹ്റു ഭിന്നാഭിപ്രായം രേഖപ്പെടുത്തിയിരുന്നു. പുതുക്കിപ്പണിത സോമനാഥ ക്ഷേത്രത്തിന്റെ ഉദ്ഘാടനച്ചടങ്ങിൽ രാഷ്ട്രപതിയെന്ന നിലയിൽ ഡോ. രാജേന്ദ്രപ്രസാദ് പങ്കെടുക്കുന്നതിൽ നെഹ്റുവിന് ഭിന്നാഭിപ്രായം ഉണ്ടായിരുന്നു. അദ്ദേഹം അത് സൂചിപ്പിക്കുകയും ചെയ്തിരുന്നു (പണിക്കർ കെ.എൻ.: 2016).

1949–ലെ സ്വാതന്ത്ര്യദിനത്തിൽ ചെങ്കോട്ടയിൽ രാജ്യത്തോടായി നെഹ്റു ചെയ്ത പ്രസംഗത്തിൽ ഇങ്ങനെ പറഞ്ഞു "നാം മഹത്തായ ഒരു രാഷ്ട്രത്തിലുള്ളവരാണ്, വലുപ്പത്തിൽ മാത്രമല്ല, അതിലും വലിയ മഹത്ത്വമുള്ള ഒരു രാഷ്ട്രത്തിലുള്ളവരാണ്. നമ്മുടെ രാഷ്ട്രത്തിന്റെ മഹത്ത്വത്തിന് നാം അർഹരാവണമെങ്കിൽ, നമ്മുടെ മനസ്സുകൾ വിശാലമായിരിക്കണം; കാരണം ചെറിയ മനുഷ്യർക്ക് വലിയ കാര്യങ്ങളെ നേരിടാനോ വലിയ നേട്ടങ്ങൾ നേടിയെടുക്കാനോ കഴിയില്ല" അതെ, മത–സാമുദായിക കെട്ടുവലയങ്ങളുടെ ചെറിയ മനസ്സിനുടമകളാകാതെ കോടിക്കണക്കിന് ജനങ്ങളുടെ ജീവിതപ്രയാസങ്ങൾ ഉൾക്കൊള്ളാനും പരിഹരിക്കാനുമുള്ള, അവരുടെ ഭാവിഭാഗധേയം നിർണയിക്കാനുള്ള വലിയ ലക്ഷ്യം മുൻനിർത്തി പ്രവർത്തിക്കുന്ന വിശാലമനസ്സിന്റെ ഉടമകളായി മാറാൻ നമുക്ക് കഴിയണം. അതാണ് ഇന്ത്യൻ ഭരണഘടന 'നമ്മൾ ജനങ്ങളോട്' ആവശ്യപ്പെടുന്നത്.

The Objective Resolution presented by Jawaharlal Nehru on 13.12.1946

(1) "This Constituent Assembly declares its firm and solemn resolve to proclaim India as an independent Sovereign Republic and to draw up for her future governance a Constitution;

(2) Wherein the territories that now comprise British India, the territories that now form the Indian States, and such other parts of India as are outside British

India and the States as well as such other territories as are willing to be constituted into the independent Sovereign India shall be a Union of them all; and

(3) Wherein the said territories, whether with their present boundaries or with such others as may be determined by the Constituent Assembly and thereafter according to the law of the constitution, shall process and retain the status of autonomous units, together with residuary powers, and exercise all powers and functions of Government and administration, save and except such powers and functions as are vested in or assigned to the Union, or as are inherent or implied in the Union or resulting there form; and

(4) Wherein all power and authority of Sovereign independent India, its constituent parts and organs of Government, are derived from the people; and

(5) Wherein shall be guaranteed and secured to all the people of India justice, social, economic and political; equality of status of opportunity, and before the law, freedom of thought, expression, belief, faith worship, vocation association and action, subject to law and public morality; and

(6) Wherein adequate safequards shall be provided for minorities backward and tribal areas, and depressed and other backward classes; and

(7)Wherein shall be maintained the integrity of the territory of the Republic and its sovereign rights on land, sea and air according to justice and the law of civilized nations; and

(8) This ancient land attain its rightful and honoured place in the world and make its full and willing contribution to the promotion of world peace and the welfare of mankind.”

മാതൃഭൂമി,

17 – 23 നവംബർ 2019.

Supreme Court brings office of Chief Justice of India under the Right to Information Act, 2005

In the last decade, some pleas had been filed in the Delhi High Court and the Supreme Court's Central Public Information Officer (CPIO) seeking details of judges' appointments, assets and correspondences. In 2010, the Delhi High Court held that the office of Chief Justice of India will come under the Right to Information Act, 2005 (RTI Act, 2005). Consequently, the CPIO, Supreme Court filed an appeal against the decision of the Delhi High Court.

The questions before the Supreme Court included: (i) whether the office of Chief Justice of India would come under the RTI Act, 2005, and (ii) whether sharing such information would undermine judicial independence, and (iii) whether there are any exceptions to the sharing of information.

The Supreme Court upheld the 2010 judgement of the Delhi High Court and held that the office of the Chief Justice of India comes under the definition of "public authority" under the RTI Act, 2005. The Court further noted that while independence of the judiciary forms part of the basic structure of the Constitution, bringing the office of the CJI under the RTI Act would not undermine the independence of the judiciary. However, the Court stressed that when public interest demands the disclosure of information, judicial independence must be kept in mind.

Prachi Kaur, Monthly Policy Review

PRS Legislative Research, November 2019.

The Transgender Persons (Protection of Rights) Bill, 2019 passed by Parliament

The Transgender Persons (Protection of Rights) Bill, 2019 was passed by Parliament. Key features of the Bill include:

- **Definition of a transgender person:** The Bill defines a transgender person as one whose gender does not match the gender assigned at birth. It includes transmen and trans-women, persons with intersex variations, gender-queers, and persons with socio-cultural identities, such as kinnar and hijra. Intersex variations is defined to mean a person who at birth shows variation in his or her primary sexual characteristics, external genitalia, chromosomes, or hormones from the normative standard of male or female body.

- **Prohibition against discrimination:** The Bill prohibits the discrimination against a transgender person, including denial of service or unfair treatment in relation to: (i) education; (ii) employment; (iii) healthcare; (iv) access to, or enjoyment of goods, facilities, opportunities available to the public; (v) right to movement; (vi) right to reside, rent, or otherwise occupy property; (vii) opportunity to hold public or private office; and (viii) access to a government or private establishment in whose care or custody a transgender person is.

- **Health care:** The government must take steps to provide health facilities to transgender persons including separate HIV surveillance centres, and sex reassignment surgeries. The government shall review medical curriculum to address health issues of transgender persons, and provide comprehensive medical insurance schemes for them.

Certificate of identity: A transgender person may make an application to the District Magistrate for a certificate of identity, indicating the gender as ‘transgender’. A revised certificate may be obtained only if the individual undergoes surgery to change their gender either as a male or a female.

Anya Bharat Ram, Monthly Policy Review

PRS Legislative Research, November 2019.

RESUME OF BUSINESS TRANSACTED DURING THE 4TH SESSION OF THE 8TH LEGISLATIVE ASSEMBLY OF MIZORAM

I. SUMMONS

Summon for the Fourth Session of the Eighth Legislative Assembly was issued on the 14th October, 2019.

II. DURATION OF THE SESSION

The Fourth Session of the Eighth Legislative Assembly of Mizoram commenced on 19th November, 2019 and the House was adjourned SINE-DIE by the Hon'ble Speaker on the 21st November, 2019. The House was prorogued by His Excellency, the Governor of Mizoram on 21st November, 2019.

III. SITTING OF THE HOUSE

The Mizoram Legislative Assembly met for 3 days from 19th - 21st October, 2015 and in terms of hours it sat for 8 hours 25 minutes.

IV. OBITUARY

Pu Zoramthanga, Hon'ble Chief Minister made reference on the demise of Pu H Thankima former Member of Mizoram Legislative Assembly and the following Members also joined the Obituary references :

l) Pu Tawnluia, Deputy Chief

2) Pu Zodintluanga ralte

3) Pu Lalduhoma

Members stood in silence for one minute as a mark of respect to the departed soul.

V. PANEL OF CHAIRMEN

The Hon'ble Speaker announced the names of the Panel of Chairmen as the following :

i) Pu Vanlalhlana

ii) Pu K.T. Rokhaw

iii) Dr. ZR. Thiamsanga

iv) Pu C. Lalmuanpuia

VI. LEAVE OF ABSENCE

Leave of absence were granted to Pu K.T. Rokaw on 19.11.2019.

VII. QUESTIONS

Information regarding question during the Session are given below:

1. No. of questions received :

a) Starred	-	207
b) Unstarred	-	22

2. No. of questions admitted :

a) Starred	-	201
c) Unstarred	-	22

3. Number of starred questions stated in the List of Business :

: Starred	-	60

4. Number of starred questions orally answered on the Floor of the House - 13

5. Number of Questions rejected :

a) Starred	-	6
b) Unstarred	-	Nil

5. Number of Questions withdrawn by Member : - Nil

PAPERS LAID ON THE TABLE

During the period of this Session, the following papers were laid on the Table of the House :

VIII. PAPERS LAID ON THE TABLE

During the period of this Session, the following papers were laid on the Table of the House :

i) Statement of Action Taken on the further recommendation of Committee on Estimates contained in the First Report of 2019 relating to State Investment Programme Management Implementation Unit (SIPMIU) under Urban Development & Poverty Alleviation Department Government of Mizoram.

ii) Statement of Actions Taken by the Government against further recommendations contained in the Third Report, 2019 of Subject Committee- III relating to HIV / AIDS under Health & Family Welfare Department.

iii) The Mizoram Khadi and Village Industries Board (Amendment) Regulations, 2017.

iv) The Mizoram Khadi and Village Industries Board (Recruitment) Regulations, 2018.

v) The Mizoram KVI Employees (Pension) (Amendment) Regulations, 2019.

vi) The Mizoram Clinical Establishments (Registration & Regulation) (Amendment) Rules, 2019.

vii) Bye Law of the Mizoram Institute of Medical Education and Research 2018.

viii) The Mizoram Prevention and Control of Water Pollution (Procedure for Immersion of Idol) Rules, 2019.

ix) The Mizoram Wood based Industries (Establishment & Regulation) (Amendment) Rules, 2019.

x) Statement of Action Taken by the Government against the Recommendations contained in the Third Report of Subject Committee-I relating to Excise and Narcotics Department, Government of Mizoram,

xi) Report of the Comptroller and Auditor General of India on Social, General, Economic and Revenue Sectors for the year ended March 2018, Government of Mizoram.

xii) State Finances Audit Report of the Comptroller and Auditor General of India for the year ended 31 March 2018, Government of Mizoram.

xiii) Annual Technical Inspection Report on Rural Local Bodies and Urban Local Body for the year ended 31 March 2017, Government of Mizoram.

xiv) 13th Annual Report 2018-2019 (1st April 2018 - 31 st March 2019) Right to Information Mizoram Information Commission.

xv) Mizoram Fire & Emergency Services (Superintendence & Control of the Fire Force & Fire Safety & Prevention) Rules, 2019.

xvi) Mizoram Fisheries Rules, 2019 Department of Fisheries, Government of Mizoram.

xvii) Mizoram Sports Policy, 2019 Department of Sports & Youth Services, Government of Mizoram.

X) PRESENTATION OF REPORTS

During this Session, the following Committee Reports were presented to the House:

i) Third Report of Business Advisory Committee.

ii) First Report on the Report of Comptroller & Auditor General of India for the year 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16 relating to Taxation Department.

iii) Second Report on the Report of Comptroller & Auditor General of India for the year 2014-15 and 2015-16 relating to Food, Civil Supplies and Consumer Affairs Department.

iv) Third Report on the Report of Comptroller & Auditor General of India for the year 2014-15 relating to Health & Family Welfare Department.

v) Fourth Report on Actions Taken by the Government on the Recommendations contained in the Second Report of Subject Committee- III of the Eighth Legislative Assembly of Mizoram relating to National Mission on Oilseeds & Oil Palm under Agriculture Department.

vi) First Report November 2019 on Action Taken by the Government against the Recommendation of the Committee on Government Assurances contained in its Eighth Report of Seventh Legislative Assembly relating to Public Health Engineering Department.

vii) Second Report relating to Government Assurances given by Ministers In the Fourteenth & Fifteenth Sessions of the Seventh Legislative Assembly of Mizoram.

viii) First Report of Subject Committee-II relating to Mizoram Engineering College under Rashtriya Uchchater Shiksha Abhiyan (RUSA) under Higher & Technical Education Department, Government of Mizoram.

ix) Second Report on Action taken by the Government on the Recommendations contained in the First Report of Committee on Papers laid on the table.

XI. CALLING ATTENTION MOTION

Pu Lalduhoma called attention of a Minister to a matter of urgent Public Importance under Rule 59 of the Rules of Procedure and Conduct of Business in Mizoram Legislative Assembly regarding import of animals.

Dr. K. Beichhua, Minister of State made a Statement on the matter.

XII. OFFICIAL RESOLUTION

WHEREAS Article 371 G of the Constitution provides, inter alia, that-

"Notwithstanding anything In this Constitution, -

(a) no Act of Parliament in respect of-

i) Religious or social practices of the Mizos,

ii) Mizo customary law and procedure,

iii) Administration of civil and criminal justice involving decisions according to Mizo customary law,

iv) Ownership and transfer of land

Shall apply to the State of Mizoram unless the Legislative Assembly of the State of Mizoram by a resolution so decides,"

AND WHEREAS the Scheduled Tribe & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is an Act of Parliament which extends to the whole of India except the State of Jammu & Kashmir. However, since the Act falls under clause (a) of article 371 G of the Constitution, in order for the Act to be

applicable in the State of Mizoram, resolution of the Legislative Assembly of Mizoram is necessary. Consequently, the Act was made applicable in the State of Mizoram by an official resolution passed by the Legislative Assembly of Mizoram in its session on 29.10.2009 as required by clause (a) of Article 371 G of the Constitution and subsequent notification vide No. A.14014/35/ /09- SWD dt. 03.03.2010 was issued in this regard and the Act became applicable with effect from 31.12.2009.

AND WHEREAS THE Scheduled Tribe & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was translated into Mizo language in 5000 copies during 2011-2012 and disseminated to all Gram Sabhas (Village Councils) and other stakeholder as part of awareness of the Act. However, claims for rights have never been received. Two facilitators were engaged on contractual basis since 2011-2012 for sensitization and awareness of the Act. However, the engagement was terminated from 2016- 2017 due to NIL receipt of claims and stoppage of funds by the Government of India since 2014-2015. In spite of many consultation/ sensitization/ Awareness Programmes conducted at the state level, District and Block level to stakeholders and community leaders, no claims have been received.

AND WHEREAS it is therefore very clear that the Act has little or no relevance / applicability to the context of Mizoram. Further, the Ministry of Tribal Affairs in its Project Appraisal Committee (PAC) meeting held on dt. 8.4.2015 has declined proposal amounting to' 10 lakh implementation of Forest Right Act in Mizoram and remarked that the matter in Mizoram is settled. Consequently, funds for implementation of Forest Right Act had been stopped since Financial year 2014-2015. .

AND WHEREAS THE Scheduled Tribes and Other traditional Forest wellers (Recognition of Forest Rights) Act, 2006 was made applicable in the

State of Mizoram by virtue of the resolution of the Legislative Assembly of the State of Mizoram, the only way to revoke its applicability in respect of the State of Mizoram is again by way of resolution of the Legislative Assembly of the State of Mizoram.

NOW, THEREFORE, THIS House resolves –

That the Official resolution passed by the Mizoram Legislative Assembly on 29th October 2009 relating to the application of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right Act), 2006 stands revoked".

X. LEGISLATIVE BUSINESS

During this Session, the following Bills were received and accepted. These Bills were discussed and passed by the House respectively:

i) The Mizoram Transparency in Public Procurement (Amendment) Bill, 2019

ii) The Mizoram Anatomy (Amendment Bill) 2019

iii) The Mizoram Salaries, Allowances & Pension of Members of the Legislative Assembly (Amendmen t) Bill, 2019.

iv) The Mizoram Salaries & Allowances of Ministers (Amendment) Bill, 2019.

v) The Mizoram Salaries & Allowances of the Speaker & Deputy Speaker (Amendment) Bill, 2019

vi) The Mizoram Salaries & Allowances of the Government Chief Whip and the Deputy Government Chief Whip (Amendment) Bill, 2019

vii) The Mizoram Protection of Interest of Depositors (in Financial Establishment) Bill, 2019

viii) The Mizoram Municipalities (Amendment) Bill, 2019

XIII. ADJOURNMENT

After the conclusion of the business, Hon'ble Speaker highlighted a brief summary of the business transacted during the 4th Session and expressed his gratitude to all members for their cooperation during the whole Session.

He also thanked officers and staff of the Assembly Secretariat as well as Police Personnel for their contribution in the functioning of the House.

The House was adjourned Sine Die on 21st November, 2019 at 1:45 PM.

XIV. PROROGATION

His Excellency the Hon'ble Governor of Mizoram prorogued the House after conclusion of its business on 21st November, 2019 and issued vide this Sectt. Bulletin Part-II S1. No. 92 of 2.11.2019

CONTENTS

VOL. XLIX NOVEMBER 2019 No. 11

	ARTICLES	Page
	പൊതുവിവരങ്ങൾ *(നയരൂപീകരണത്തിന് സഹായിക്കുന്ന പൊതുവിവരങ്ങൾ സംബന്ധിച്ച ലേഖനങ്ങൾ)*	
R. Rochin Chandra & Bhaskar Kumar	**Providing Sexuality Education** [The Hindu, 06 November 2019]	1- 3
Anjali Modi	**The False allure of English Medium Schooling** [The Hindu, 18 November 2019]	4 - 6
Suny Jose	**Turning the Policy focus to Child undernutrition** [The Hindu, 20 November 2019]	7 - 9
Chandan Kumar & Reghunath Kuchick	**The broken promises of decend and fair wages** [The Hindu, 25 November 2019]	10-13
J. Amokapavanathan & C.E. Karunakaran	**Getting Organ donation to tick again** [The Hindu, 30 November 2019]	14-16
എ.എം. ഷിനാസ്	ആഫ്രിക്കയുടെ കൊമ്പിൽ സമാധാന നൊബേൽ [മാതൃഭൂമി ആഴ്ചപതിപ്പ്, 03-09 നവംബർ 2019]	17-22
	പാർലമെന്ററി അവലോകനം *(പാർലമെന്ററി നടപടികളുടെ വിശകലനങ്ങളും സാധ്യതകളും ഉൾക്കൊള്ളുന്ന ലേഖനങ്ങൾ)*	
M. Sridhar Acharyulu	**A blow to disclosure norms** [The Hindu, 28 November 2019]	23-25
Trilochan Sastry	**The Opacity around electoral bonds** [The Hindu, 23 November 2019]	26-29
N.I. Rajah	**India's enduring document of Governance** [The Hindu, 26 November 2019]	30-34
ടി.പി. കുഞ്ഞിക്കണ്ണൻ	ജവഹർലാൽ നെഹ്റു എന്ന ഭരണഘടന ! [മാതൃഭൂമി ആഴ്ചപതിപ്പ്, 03-09 നവംബർ 2019]	35-52
	സവിശേഷ വിവരങ്ങൾ *(പാർലമെന്ററി പ്രവർത്തനത്തെ സഹായിക്കുന്ന വിവരങ്ങൾ)*	
Prachi Kaur	**Supreme Court brings Office of the Chief Justice of India Under the Right to Information Act, 2005.** [PRS Legislative Research, November 2019]	53-53
	പാർലമെന്ററി നടപടികൾ *(പാർലമെന്റിന്റേയും മറ്റ് നിയമസഭകളുടെയും നടപടികൾ)*	
Anya Bharat Ram	**The Transgender Persons(**Protection of Rights) Bill, 2019 passed by Parliament. [PRS Legislative Research, November 2019]	54-55
	Resume of Business during the 4th Session of the 8th Mizoram Assembly.	56-65